

[Shri Madhavrao Scindia]

of course, the long-term aspect which is the provision of sophisticated technology in signals and tele-communications, replacement of coaches, new locomotives or track renewals which are very very important, these are the aspects.

Madam, if you like I can give the full details of this to him.

THE DEPUTY CHAIRMAN: You can send them to him later on.

SHRI MADHAVRAO SCINDIA: Again, I would like to say that we are as, if not more, disturbed by what is happening in the Indian Railways. Our hearts go out to all those involved in this tragic accident and other accidents. As human beings we understand the suffering that the affected families must be undergoing. We, under the guidance of Shri Bansi Lal, will not spare any efforts in trying to improve this rather abysmal performance.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Maiden main reply.

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THE HANDLOOMS (RESERVATION OF ARTICLES FOR PRODUCTION) BILL, 1984.

THE DEPUTY CHAIRMAN: Now we will take up the Handlooms (Reservations of Articles for Production) Bill, 1984.

Shri P. A. Sangma.

SHRI S. W. DHABE: (Maharashtra): What about the Railway Budget?

SHRI GHULAM RASSOOL MATTO (Jammu and Kashmir): What about the Railway Budget?

SHRI S. W. DHABE: It is overdue now. (Interruptions)

THE DEPUTY CHAIRMAN: The discussion is not today.

श्री गुनाम रसन मड्ड : वह मल्लीमेंट्री हो गया । (अवधान)

THE DEPUTY CHAIRMAN: Everything is being done.

आप जरा देखिये, आपने सुना नहीं (अवधान)

We did it together. We did it before. It is just only presentation. There is no discussion today on it. So, it was presented. You were not there. We did it today.

SHRI GHULAM RASOOL MATTO: It was to be presented at 2-30. Can you postpone it? It is given in the order paper that it should be presented at 2.30.

SHRI LAL K. ADVANI: (Madhya Pradesh): Madam Deputy Chairman, this is a matter for which the 2.30 timing should have been adhered to. I was there. I know it is a formality. But there are many Members of this House who would come specially for that formality at 2-30, as Mr. Upendra has come. There was nothing except laying it.

THE DEPUTY CHAIRMAN: I know. For future we will take note of it.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA): Madam, I beg to move that the Bill to provide for reservation of certain articles for exclusive production by handlooms and for matters connected therewith, be taken into consideration.

The handloom is a very important sector of the textile industry. It is important because in terms of employment it is next only to agriculture. It provides employment to about 10 million people throughout the country. We have about 30 lakh looms in the country. The total production of handloom clothes in 1982-84 is 3400 million metres which is roughly 30 per cent of the total production of the cloth in the country. As regards export of handloom cloth in 1970-71 it was merely Rs. 25.16 crores. But by 1983-84 it has reached Rs. 309 crores. Therefore, the Government attaches lot of importance to the development of the handloom sector. It has occupied a very important place in the existing textile policy. We are now formulating a new textile policy and the handloom sector will continue to occupy that position of importance even in the coming new textile policy.

The handloom sector has lot of problems because it is spread about all over the country. The handloom industry is fac-

ing lot of problems in villages in procuring inputs and marketing the product.

Madam, hon. Members are aware that the textile industry has three sectors the mill sector, the powerloom sector and the handloom sector. It was not possible on the part of the handloom sector to compete with the other two sectors of the powerloom and the mill. Therefore, it has been the consistent policy of the Government of India to give a protection to this sector not merely because we want to preserve our handloom sector, but more so because we are concerned about the welfare of our handloom weavers. Since 1950 onwards certain items have been reserved for the production in the handloom sector. Under various laws, at the moment, we have also dereservation policy being operated under the Essential Commodities Act, 1955. Because of this reservation policy the handloom sector has grown in the country. But, of late, we have noticed that because we do not have any legislation to protect the handloom industry there have been a lot of litigations in the court challenging this reservation policy. Therefore, at various forums including the forum of the All India Handloom Board and even on the floor of both Houses of Parliament there has been consistent demand that the Government should come out with a legislation towards achieving his goal. Therefore, the Government have constituted a Study Group in 1980 to go into this aspect. And this Study Group had submitted its report on the 31st December, 1981. It took some time for us to formulate it. And this Bill was introduced in this august House on the 29th August, 1984. I would not like to go into the details of the handloom industry. I hope I will have an opportunity to do so while replying to the debate. I am sure the whole House will welcome this Bill and I would solicit the support and cooperation of the hon. Members of the House and commend this Bill for consideration.

The question was proposed.

*SHRI O. J. JOSEPH (Kerala): Madam Deputy Chairman. I welcome this Bill.

*English Translation of the Original Speech delivered in Malayalam.

However, while welcoming this Bill, I have no illusion that this Bill would go that far to solve all the problems of the handlooms industry. It has been rightly mentioned in the Bill that there is lack of marketing facility in this industry and as a result of that the entire industry is in crisis. It is not only the textile industry which is in crisis but all the industries in the country are in crisis. In a country like ours where a large number of people are below the poverty line, it is a stupendous task to keep the industries going. Therefore in such a situation, it is not possible to protect the handloom industry alone while almost all industries are in trouble. If anybody wants to do so, it would, at the most, be only wishful thinking, not a practicable proposition.

Madam, a committee was appointed to go into the problems of this industry. That committee was of the view that the crisis in this industry is mainly due to the poor purchasing power of the people in the rural areas. There is a glut in the market. Handloom industry is not alone, there is crisis in other industries as well. Madam, out of 800 textile mills, about 100 or 120 are in crisis. They are either sick or under closure and therefore not working. Now, we are told that Government is going to announce a new textile policy. The country is passing through a crisis. I do not know how far this Bill will go in solving this problem.

Madam, another thing which can not be ignored is that the industry in each State has its own problems. People of each State have their own tastes and attitudes as far as the products of this industry are concerned. People of Andhra might like something. What is liked by Malayalees may not be liked by the people of Karnataka. Bangalees and Biharis have their own tastes. Therefore, we cannot do something uniformly to protect this industry which has its own ramifications in different parts of the country. Therefore, this reservation order, even if it is for export, may not uniformly apply to all the States. I do not know how far the Centre-State relations will come to play any role in solving this problem. Anyway that also needs to be sorted out.

[Shri O. I. Joseph]

Madam, the main obstacle in the way this industry successfully competing with mills and powerlooms is the high cost of yarn and other inputs. Yarn is the most important input for this industry. If only we can regularly supply yarn to this industry at ex-mill price without excise duty and other taxes, we can hope to save this industry from the crisis in which it finds itself today. Secondly chemicals and dyes should be made available to them at cheaper rates. Thirdly the marketing of their products should be entrusted to cooperative societies. And lastly there should be some arrangement for nationalisation of the marketing of products of this industry. These are some of the primary steps which are urgently needed to be taken for protecting the workers and the industry itself. Madam, in an age which has made tremendous progress towards computerisation and other technological advancements, how long this industry can be expected to fend for itself. When such an industry is left to compete with mill and powerloom sectors, it is bound to fail gradually. Therefore the question naturally arises is about diverting the workers and their children to other industries for their rehabilitation. Are we taking any steps in this regard? Do they expect to solve all these problems through this reservation order?

Madam, I am reminded of one thing here. What is the extent of our cloth production? The targeted 12 metre per head is still not available. The target during 1978-79 was 17-1/2 metres per head. But what actually produced was 14. What is the present position? It has come down to 12. Now if we think of seeking relief from export, the quantum of export also has gone down. We have been exporting to countries like America during the last four or five years. Now we are just managing to survive because we have been able to find some market recently in the Soviet Union. Therefore, it is not possible to solve the problems of this industry without relating them to the other problems of the country.

Madam, the position in my State is that the handloom industry is given some rebate. Do you know the extent of the

arrears of rebate which is due from the Government? About 5 crores. Perhaps the Central Government's share also may be there in it. As a result of the accumulation of this arrears of rebate, the industry is in serious deadlock. Is there any arrangement for payment of this rebate without causing delay and hardship.

Madam, another thing which I want to bring to your notice is that, in spite of all the reservations that you may enforce, there are handloom factories with 500 workers in my State side by side operating, powerlooms also in the same shed. How would you distinguish them? It has become difficult to distinguish between handloom and powerloom products. Powerloom products are marketed as handloom products and vice versa. Therefore, the only solution, as I said earlier, is to supply inputs and raw materials at subsidised rates with adequate marketing system through cooperative societies. The industry in its entirety should be nationalised.

This itself may not be sufficient. I would like to mention one other point in this regard. Madam, there was a scheme called food for work programme. We may not consider giving cloth instead of food. There is a glut of handloom cloth. If we make some arrangements for buying this cloth for distribution to the poor workers, as the Tamil Nadu Government had done, both the industry and the poor workers would get some relief. I would like to know how much money the government would like to set apart for saving this industry. Now the reservation order is there. As a part of this policy some cloth might be exported and others might glut in the factories. Madam, thirty lakh workers are engaged in this industry in this country. They earn foreign exchange worth 300 crores every year. Therefore it is the responsibility of the government to provide them with all inputs and raw materials at cheap rates. When we formulate a new textile policy we must give sufficient priority to the problems of handloom industry. The fundamental question that arises while considering the problems of this industry is that whether we are prepared to report to total nationalisation of this industry.

That alone can cure the ills of this industry. I would again urge upon the government to give its urgent attention to the problems of this industry. With these words I conclude. Thank you.

THE DEPUTY CHAIRMAN: Now, Mr. P. N. Sukul.

SHRI JASWANT SINGH: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: You want to raise a point of order? All right. Just a minute. Mr. Sukul.

SHRI JASWANT SINGH: Madam Deputy Chairman, it is an important point of order that I rise on. Ordinarily, I would not interrupt the debate. But I am constrained to do so on account of two things. Firstly, during the Question Hour today, to a specific query from me to the honourable Home Minister as to when the army is likely to be withdrawn from Punjab....

THE DEPUTY CHAIRMAN: I am sorry, I cannot allow this.

SHRI JASWANT SINGH: If you give me a chance to put across to you what I have to say, it would be better.

THE DEPUTY CHAIRMAN: I thought your point of order was concerning the Bill that we are discussing. You cannot raise a point of order on something which happened in the morning. I am sorry. I cannot allow you. But, if you want to raise a point of order on the Handlooms Bill, you are most welcome.

SHRI JASWANT SINGH: Kindly do me the favour of hearing what I am going to say. (Interruptions).

THE DEPUTY CHAIRMAN: Please do not waste the time of the House.

SHRI JASWANT SINGH: I am not wasting the time of the House. If you do not hear what I am going to say, how can you decide? Rule 258 says, Madam—it is very categorical in saying it—that a Member can raise a point of order on any issue and this is a very significant issue. (Interruptions).

THE DEPUTY CHAIRMAN: I know that it says so. But would you please listen to me?

SHRI JASWANT SINGH: The point that I am making is... (Interruptions).

THE DEPUTY CHAIRMAN: Please listen to me. It does say that a Member has a right to raise issues of any kind or type or whatever you may say, but not at any time. But your point of order does not concern this debate or the deliberations going on just now. So, you cannot raise it.

SHRI JASWANT SINGH: Kindly permit me.

THE DEPUTY CHAIRMAN: If it concerns this, you are most welcome to raise it.

SHRI JASWANT SINGH: It concerns the entire House. (Interruptions). If you just let me conclude what I have to say, you will know.

THE DEPUTY CHAIRMAN: I am sorry (Interruptions).

SHRI DIPEN GHOSH: Madam, I want to make a submission. This is an important issue. You please hear that point and then decide whether that point can be raised.

THE DEPUTY CHAIRMAN: I cannot allow it because it concerns the Question Hour.

SHRI DIPEN GHOSH (West Bengal): You just hear him and then give your ruling.

SHRI JASWANT SINGH: This concerns the honour of the House because the Minister has given a reply... (Interruptions).

SHRI DIPEN GHOSH: The Minister has replied to his supplementary. But the news agency has reported the Prime Minister as having said outside the House something which is contrary to what he has replied. (Interruptions).

SHRI JASWANT SINGH: Madam, please let me conclude what I have to say and then you decide.

THE DEPUTY CHAIRMAN: I am sorry, I cannot allow. Now, let him speak on the Bill.

SHRI JASWANT SINGH: I would bow to your judgment and I would bow to whatever ruling you give provided you enable me to conclude my presentation to you.

THE DEPUTY CHAIRMAN: All right.

SHRI JASWANT SINGH: The two aspects of what I have to put across to you are: (1) The reply given to me by the honourable Home Minister to a specific question as to when the army is going to be withdrawn from Punjab. To the best of my recollection, the honourable Home Minister replied that it is not going to be withdrawn.... (Interruptions).

SHRI P. N. SUKUL (Uttar Pradesh): The Home Minister said that in one form or the other it must remain. "In one form or the other"—this is what he has said. That is why the army has to be there in the State in one form or the other.

SHRI JASWANT SINGH: All right. The honourable Home Minister has said, "one form or the other". But,....

THE DEPUTY CHAIRMAN: Anyway, it still does not concern this Bill.

SHRI JASWANT SINGH: Let me come to the point. The Home Minister has said that in one form or the other the army is always going to be there. (Interruptions) But here is a PTI report referring to what the Prime Minister has said on the subject. (Interruptions).

THE DEPUTY CHAIRMAN: You may raise it tomorrow.

SHRI JASWANT SINGH: Here the Prime Minister has said that the Government would withdraw the army..... (Interruptions)

THE DEPUTY CHAIRMAN: You can raise a point of order concerning the debate going on now: Whatever query you have on that you can raise it tomorrow after the Question Hour or you may write a letter to the concerned Minister and find out.

SHRI DIPEN GHOSH: He can raise it after the particular debate is over.

THE DEPUTY CHAIRMAN: No. We have other business to do. (Interruptions)

SHRI P. N. SUKUL: He raised this point in the morning also. But the Chairman did not allow. He wanted some information but the Chairman.... (Interruptions)

PROF. C. LAKSHMANNA (Andhra Pradesh): It was something else.

SHRI JASWANT SINGH: In this PTI report the Prime Minister is reported as saying that the army is being withdrawn. The Home Minister said in the House that the army, in one form or another, will always be there. (Interruptions).

श्री लक्ष्मण लाल (उत्तर प्रदेश) : मेरा व्यवस्था का प्रश्न है और मैं यह इंगलिश में बोल रहा हूँ क्योंकि यह गलत परम्परा पड़ेगी...

परम्परा नहीं पड़ी है।

श्री इन्दु देव नारायण यादव (बिहार) : सरकार के हिन में है कि वह सफाई दिलवा दे। गृह मंत्री और प्रधान मंत्री में किस का बयान सही है। यह देश का सवाल है। (व्यवधान)

श्री लक्ष्मण लाल : मेरा व्यवस्था का प्रश्न है कि जब मदन इस वक़्त जिस चीज़ पर विचार कर रहा है और उसमें कोई समस्या नहीं है और इस सिलसिले में कोई व्यवस्था का प्रश्न भी नहीं उठाया गया है तो बाहर की चीज़ जो इस समय रखी गई है उसको रिकार्ड में नहीं लाया जाना चाहिये। (व्यवधान)

SHRI DIPEN GHOSH: This is more serious than this debate.

AN HON. MEMBER: He is not going to decide what is important and what is not important or what is serious and what is not serious. (Interruptions).

SHRI NIRMAL CHATTERJEE (West Bengal): If there is something more im-

portant, the proceedings can always be interrupted. (*Interruptions*).

THE DEPUTY CHAIRMAN: We go back to the Handloom. Mr. Sukul,

SHRI P. N. SUKUL: Madam Deputy Chairman, I support this important piece of legislation which seeks to alleviate the sufferings of lakhs and lakhs of handloom workers by solving their problems, especially the problems relating to marketing.

Madam, the handloom industry is a very old industry—I think one of the oldest industries not only of our country but of the world. More than 3000 years old it is. Therefore, Madam, this craftsmanship has to be saved at all costs. The weavers have to be given all kinds of facilities to carry on this job and to provide cloth at cheap rates. As so, Madam, it is now a well known fact that there is a great demand, of our handloom products throughout the world, especially in America, U.K., France, Japan, West Germany and so many other countries. There is almost a craze for our handloom products.

It is only because of the importance of handloom industry that it was included in the 20 Point Programme of our late Prime Minister, Mrs. Indira Gandhi. Also, the 1981 Textile Policy of the Government attached great importance to the handloom sector because this industry also come under the textile industry. Madam, you will recollect that in the Address which our President delivered to the Joint Session of both the Houses, he said in para 9. The textile industry is in a poor state of health and this problem needs immediate attention. The Government will formulate and announce a new policy for the industry." So, it will be seen that as Pandit Nehru and Mrs. Indira Gandhi were vitally interested in the welfare of the weavers, our new Government is also alive to their problem. Since our textile industry is supposed to be in a very bad shape and the handloom industry is a part of the textile industry, I think it is in accordance with the announcement of the President that this Bill has come for our consideration.

Handloom industry has all along suffered due to bad marketing and for want of modernisation of equipment, poor quality of designs and availability of yarn and credit facilities. A study group was set up by the Government of India in December, 1980 because due to loopholes in rules, the reservation of articles was more breached than observed. The Minister himself mentioned that there were certain reservations already existing. As this reservation of articles could not be followed, the handloom industry had to suffer.

[The Vice-Chairman, (Shri Santosh Kumar Sahu) in the Chair].

No doubt, our Government has done much to improve the state of affairs in this industry. But much more needs to be done. Today, there are 30 lakh handlooms in the country. It means that it provides employment to 30 lakh persons in the villages. As our Minister said, this industry produces 3000 million metres of cloth every year. It means that 30 per cent of the total production of cloth by mills and power looms is produced by this industry. It is because of the fact that our Government is alive to the problem that Rs. 240 crores were allocated for handlooms in the Sixth Five Year Plan which envisaged 40 per cent increase in output. According to that stipulation in the Plan, 16 lakh additional spindles were to be installed for meeting the demand for 315 million kg. of cotton yarn and 120 million kg. of on cotton and branded yarn by 1985. Originally, the handlooms were estimated to produce 4100 million metres of cloth. But, at a later stage, this target was reduced to 3700 million metres of cloth. Last year, the Government of India did well by reducing the basic customs duty on viscose staple fibre from 40 per cent to 20 per cent *ad valorem*. In this connection, I would like to submit that the L. K. Jha Committee had also recommended that excise duty should be related to the price. Therefore, the excise and customs duty needs to be reviewed from time to time. The prices of cotton and staple yarn should not be allowed to increase without corresponding increase in the price of cloth. Otherwise, the slump will continue and the weavers will

be at an disadvantage. They do not get proper returns, and it would not be economically viable. That is why my suggestion is that the prices of cotton and staple yarn should not be increased without a corresponding increase in the price of cloth. As regards the availability of yarn, Sir, the Southern India Textile Research Association had suggested that the mill industry should be encouraged to adopt handlooms. This will result in the availability of yarn at reasonable prices and will also assist in marketing, in quality control and also in design development. Our Government had announced earlier that yarn banks would be set up by the National Handloom Development Corporation by 1984. I do not know, and I have no information whether any yarn bank has been set up till now or not. But these yarn banks must be set up to assist our weavers.

Due to various handicaps, Sir, there is a fall in our exports. For example, there was a great demand for the towels produced by the Tamil Nadu weavers in countries like Australia, etc. But of late this demand has come down. And it has been reported in the press that the Australians now prefer to have Chinese towels instead of Indian handloom towels. So, this part of the question must also be looked into as to why there is a reduction in the demand of our goods like towels from Tamil Nadu.

Sir, there are as many as three lakh weavers in my own State of Uttar Pradesh and these weavers are almost on the point of starvation because of the slump in the industry, because of adequate marketing facilities not being available. They have produced the cloth and that cloth is lying there. That has not been marketed. And the Government must come to the rescue of such weavers. I think, that is why this Bill has now been brought for our consideration. Sir, there has been a 20 per cent rise in the price of staple yarn without a rise in the price of cloth, as I said in the beginning. Without the price of the cloth being increased, if they are going to continue to provide yarn to the weavers at a higher price, then the economy of the weavers is going to be disturbed, and

the industry is not going to be economically viable. And also, Sir, to my information, there is a lot of corruption in this sector as well. And this corruption is in those very institutions which are supposed to cater to the needs of these handloom weavers and to look after their welfare. There is corruption in those institutions. And this aspect must also be looked into and tried to be dispensed with as early as possible. My friend who spoke just before me said that cloth for work programme should be there. He said that for the work they do, we should make the payment by way of cloth. Sir, I do not agree with this suggestion because those workers who come to work under such programmes come mainly for food and it is food that they require, everyday. They want to get food everyday and not cloth. So, cloth for work programme will not do and it cannot be successful. Similarly, he also talked about the nationalisation of this industry. Personally, I do not think nationalisation of handlooms is going to solve any problem. That will create many more problems. In fact handloom industry is a village industry, it is a cottage industry. It should be brought under the co-operative sector. It can flourish only under the co-operatives. So, more and more co-operatives should be formed of weavers so that our Central assistance through the co-operatives can percolate down to those weavers and they can flourish.

In this connection, Sir, I would also like to mention a very interesting thing as regards our carpets. There was a time when there was a craze for our carpets abroad. It has been reported in a news item that Pakistan carpets are now being exported much more than our own carpets. Pakistan exports more carpets than India. Why? Because in Pakistan there is nominal import duty on wool, for example. In our country there is heavy import duty. Naturally our weavers who weave carpets will be at a disadvantage. It won't be economically viable for them and so they won't be able to produce such things at those prices. Then, secondly the manufacturers in Pakistan get bank credit at 3 per cent only. In our country the credit facility that is available to such weavers through bank

loans is available at the rate of 20 to 22 per cent of interest. Now see the difference, 3 per cent interest and 20 per cent interest. It makes a lot of difference. So, I would request the Minister to look into all these problems. This Bill is most welcome and we must pass it. But even thereafter certain things will remain and I will request the Government to look into all those things. So, my suggestions are: (1) There should be adequate and timely availability of yarn to weavers and this must be ensured either through yarn banks or through any other means by the Government. (2) The prices of cotton and staple yarn should not be made to increase without proportionate increase in the price of cloth. (3) Credit facilities should be allowed to the weavers at nominal interest. (4) Adequate marketing facilities should be provided. (5) There should be modernisation of the equipment and also improvement in the quality of designs of the cloth produced by the handloom industry. Lastly, Sir, this industry should be brought more and more under the co-operative sector so that it can flourish to its very best.

With these words, Sir, I support this Bill.

*SHRI M. KADHARSHA (Tamil Nadu): Mr. Vice-Chairman, Sir, I whole-heartedly welcome the Handlooms (Reservation of Articles for Production) Bill, 1984. Sir, you might remember that last year was celebrated as the Handloom Year. Then, the Commerce Minister had assured that this Bill would be introduced in the last Budget Session itself. But that assurance was not fulfilled till today. Now it has been introduced. "Better late than never" is the English maxim, which can be quoted now in connection with this Bill. Though it has been belatedly brought before this House, yet I have no hesitation in welcoming this Bill.

In his very first economic policy pronouncement, our Prime Minister Shri Rajiv Gandhi laid great stress on the growth of handloom industry. I have to commend

his concern for the growth of this traditional industry of our country. In fact our late lamented Prime Minister Mrs. Indira Gandhi had taken a decision in this regard. Our present Prime Minister has translated that decision into an action programme. It is worth mentioning here that handloom industry occupies a prime place in the 20 point programme. I am happy that this industry is receiving due importance. It is the heritage of this great country. The common saying is that no industry is equal to handloom weaving industry. Our country had occupied a pre-eminent position even before the birth of Jesus Christ. The silk and muslin cloth produced in Indian Sub-continent was the rage in Rome and Greece. We had achieved so much fame in those days of yarn.

In order to sustain this industry, the learned Statesman Rajaji when he was the Chief Minister of Madras State, in 1953 brought a resolution seeking reservation of dhoti and sari with border exclusively for handloom industry and the Assembly unanimously passed it. In 1968, when Arignar Anna was the Chief Minister of the State of Tamil Nadu, a similar resolution was approved by the Assembly. Our present Chief Minister, Puratchi Thalaivar Dr. M. G. R. has been urging upon the former Prime Ministers whenever he happened to meet them, that dhoti and sari with border should be exclusively reserved for handloom industry. I am happy that this long-standing dream has at last come to be realised through this legislation.

Our hon. Minister stated that handloom industry is next only to agriculture in the country. One crore of our people are directly engaged in this industry. Four crores of our people are eking their livelihood in preparing dyes winding sizing and other and allied items of work. The House should know what the Government has done for the benefit of these crores of people. The defective textile policy, procrastination in taking decisions and half-hearted implementation of such decisions are the primary causes of decay of handloom industry. To cite an example the Government allocated Rs. 33 crores to set up 13 co-operative

*English translation of the original speech delivered in Tamil.

[Shri M. Kadharsha]

spinning mills and expand 6 other mills in the 6th plan. Unfortunately, the Planning Commission reduced it to Rs. 10 crores. Even that amount was not given in lump sum. It was decided that Rs. 3 crores would be given in 1984 and Rs. 7 crores in 1985. Naturally this scheme has not yet been fully implemented.

In last year's Budget, a paltry sum of Rs. 30 crores was allocated by the Central Government for handloom industry in which one crore of people are directly having their livelihood and four crores of people in allied items of work. Kindly compare this with what the Government have done for the powerloom industry and for the organised sector, in which 3 or 4 lakhs of people are engaged. The NTC gave a loan of Rs. 150 crores to the mills and a further sum of Rs. 500 crores was given by the Government for modernisation purposes. Similarly, the powerloom industry has been given financial assistance to the tune of Rs. 800 crores by the Central Government as also by the State Governments. Hundreds of crores of rupees are being given to mills and powerloom industry and the handloom industry gets only Rs. 30 crores. I wonder why this kind of step-motherly treatment is being given to handloom industry. The Government have miserably failed in offering meaningful incentives to the handloom industry. I will give you one more example of inept handling of the Government in this regard. In Tamil Nadu and Andhra Pradesh one lakh of families are engaged in producing the handkerchief known as real Madras handkerchief. This has been a 100 per cent export-oriented product. It has become a part of national dress in Nigeria and other West African countries, with people wearing it in their necks and heads. During the period April-July, 1984 the value of export was only Rs. 1.97 crores, while in the corresponding period in 1983 the export was of the order of Rs. 4.85 crores. Probably, the policy of the military regimes in West Africa and the hurdles placed by them in getting this product from India have contributed to this fall in export. Have the Government of India initiated any action in reviving this export? Have the Government started any

negotiation with those Governments in this matter? The Government have not done anything in this matter to assist the handloom industry.

As my hon. friend, Shri Sukul, pointed out, it is not that the handloom industry is facing competition only from powerloom industry within the country. The products manufactured by powerloom industry are marked as handloom products and sold in the market as such. I hope that this Bill would effectively end this kind of malpractice. The legislative sanctions should be invoked to curb such unhealthy competition. As Shri Sukul stated, China is exporting to Australia the turkey towel produced by the powerloom industry as handloom product. These towels were being produced in Madurai and Karur by handlooms and the export was of the order of Rs. 10 to Rs. 13 crores a year. Now China has captured this export market. The Government have not done anything in this matter also and no concrete step was taken to promote the export of handloom products.

I demand that the handloom weavers should be supplied with yarn uninterruptedly and regularly at a reasonable price. No doubt some cooperative mills were established for this very purpose. But the handloom weavers are not assured of uninterrupted supply of adequate quantity of yarn at fair price. I suggest that a Yarn Bank should be set up by the Government for ensuring adequate supply of yarn to the handloom weavers. Such agency should be created with central assistance for the exclusive purpose of yarn supply. Then there is the other problem of marketing. In Tamil Nadu Rs. 2 Crores worth of handloom cloth are stagnating. No doubt the purchasing power of the people has gone down. When yarn prices go up, the price of cloth is also pushed up. Naturally the market response is getting denuded. The Government should ponder over this and formulate procedures for marketing the stagnating goods in Tamil Nadu. Similarly there should be an effective method for ensuring the supply of the required count of yarn in a particular area. Presently, 20 count yarn is supplied to places where 80 count yarn is required.

Where 40 count yarn is required, 80 count yarn is being supplied. This is frustrating the handloom weavers. Proper counts of yarn should be supplied to the weavers according to the region wise consumption pattern.

There is persistent demand for handloom furnishing fabric, floor coverings, bedlinen etc. in North American countries, East European countries and in Japan. The Indian Embassies in these countries are not giving publicity to these items there. They should be directed to be effective in publicising these products in those countries. The Government of Kerala has given sales tax exemption for dyes and chemicals used by handlooms. The Central Government has written to the other State Governments also for exempting dyes from salestax. The other State Governments have not done this so far. The Centre should again take up this matter with the State Governments and ensure the salestax exemption for dyes. There is provision for tenements cum sheds for handloom weavers in the Five-Year Plan. The Government should inform the House about the progress made in this direction. According to Sivaraman Committee recommendations, 20 per cent of the cloth requirement of Government should be procured from handloom industry. This recommendation is not being implemented effectively. The P & T Department, the Defence, the Airlines and other Government departments should be directed to buy their cloth requirement from handloom only. This will give a fillip to the handloom industry. Once again I support this Bill and resume my seat.

SHRI BIJOY KRISHNA HANDIQUE

(Assam): Mr Vice-Chairman, Sir, I rise to support the Bill which seeks to provide certain safeguards to the handloom sector. Sir, the Bill itself is significant since the development of handloom weaving has been an integral part of the 20-Point Programme authored by our late Prime Minister. The determination of the Government in this respect is further revealed by the first economic policy decision taken by our Prime Minister, Mr. Rajiv Gandhi which relates to the development of handloom.

Sir, the Bill has rightly pinpointed the most serious problem facing the industry namely, marketing constraints. Saddled with the traditional technology of this handloom industry is no doubt in greatly unequal competition with the organised mills and powerloom sectors in the open market. The protection given to the handloom sector by reservation of certain items for exclusive production in that sector no doubt will provide a great relief to the industry. But the problems in the context of the struggle for survival against competition of mills and powerlooms are much more complicated than what the present Bill envisages. This is the problem of imitation of the products of traditional craft. Our glorious heritage in handloom faces a massive threat from the monster of imitation to such an extent that in the inexorable play of market forces, I apprehend a time will come when handloom will not be able to survive. For traditional handloom products born out of the weavers creative imagination and rhythm of fingers are imitated and produced in thousands by big mills. Since these are machine made and that, too, in bulk, they are bound to be cheaper, despite their inferior texture and quality. Since these products are cheaper, they attract the unwary customers, because it is the price which tends to rule the market. Sir, it means death of art and tradition. Not only that: it spells disaster to the weavers. This is robbing them of their daily bread. I know no measure, legislative or executive, is effective enough against this great fraud. But it is a real problem and something has to be done. By merely reserving certain items for exclusive production by handloom, I don't think we can rescue our traditional weavers from extinction. Sir, I may sound Utopian if I suggest a way out i.e. creation of public awareness. But, in the long run, we have to fall back upon public opinion which, however, needs to be roused and mobilised. It is not that the public goes in for the imitation things knowingly is just because of the price. This happens because they are unaware of the fraud and they are unable to know the genuine from the fake. I will give you an instance from the north-

[Shri Bijoy Krishna Handique]

eastern region. We know that the weavers and artisans of that region are the worst sufferers. The colourful shawls from Nagaland, with fantastic designs and traditional motifs, of unmatched texture and quality have captivated the fancy of people all over the country. But how many of those who have bought them know that they have bought the real one because they do not know what is genuine from the fake? So, it is not only cheating the weavers but it is cheating the public, cheating the customers. So, it is imperative to launch a movement, to know the genuine, to appreciate the genuine and to buy the genuine. No doubt, it needs people's involvement, but Government has a crucial role to play. Government must be the pioneer and must see to it that the various departments follow these three maxims. Besides, unless there is constant vigilance on the part of the Government, even the benefit of reservation of those items for the handloom industry for exclusive production may be misused by the dishonest people and the problem of imitation may arise in these items also. So, stringent penal measures are imperative against all those dishonest elements. I do not say that there are no dishonest elements in the handloom sector. There may be dishonest elements in the handloom sector also. But there should be some stringent penal measures so that this imitation cannot be resorted to and this fraud cannot be committed.

Sir, I would refer to another point. Unless there is quality control and rigid adherence to it, the causes of handloom, I am afraid, will not be faithfully served. Even the reservation policy might fail if we cannot adhere to quality control. Heritage and tradition apart, realistically speaking, because of lack of quality control, much of its commercial viability has already been eroded. This is, of course, more evident in the case of handicrafts. Sir, we have to be more careful now as regards the quality since we are going to reserve certain items for exclusive production by handlooms and it is not enough to talk of glories of heritage to convince the public. For that, what is essential is, we have to

maintain a certain minimum standard of acceptability and perfection.

Sir, the handloom industry, (within its traditional framework, needs some technological improvements in the existing looms and proper processing facilities so that it can eke out its existence in the face of stiff competition from the organised sector, from the powerlooms and mills.

Before I conclude, I would like to request the hon. Minister who also hails from the north-eastern region, to look into the problem of Assam silk, which is in a bad shape. The production of Assam silk which is known as Mouga has gone down. Even the hon. Minister will agree that at one time the production of Assam was much higher than the production from his own State of Meghalaya. Now, if I am not wrong, Meghalaya's production has beaten Assam and, there is a decline. I have already placed the matter before the Hon. Minister and I would request him to form a study team to find out the causes of decline in production of Assam silk which is known as Mouga.

Sir, with these observations I support this Bill.

श्री कल्प नाथ राय (उत्तर प्रदेश) :
आदरणीय उपसभाध्यक्ष महोदय, सरकार ने जो बिल पेश किया है मैं उस का समर्थन करता हूँ। हैंडलूम सेक्टर में हिन्दुस्तान के करोड़ों लोग उस उद्योग से संबंधित हैं और मैं जिस एरिया को विलांग करता हूँ उस एरिया में लाखों लोगों की जीविका हैंडलूम सेक्टर के माध्यम से चलती है। मैं सर्वप्रथम हिन्दुस्तान के प्रधान मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने एक नयी टेक्सटाइल पालिसी की घोषणा की है कि हिन्दुस्तान में नयी टेक्सटाइल पालिसी को वह लागू करेंगे। हमें विश्वास है कि हमारी सरकार उस नयी टेक्सटाइल पालिसी के माध्यम से हिन्दुस्तान के हैंडलूम सेक्टर, मिल सेक्टर और पावर लूम सेक्टर के बीच क्रान्तिकारी परिवर्तन लाने को कोशिश करेगी।

उपसभाध्यक्ष महोदय, मेरा निवेदन है कि आज हैंडलूम सेक्टर जिस के माध्यम से हिन्दुस्तान जैसे देश में जिस की आवादी 70 करोड़ की है हम करोड़ों लोगों को रोजगार के अवसर दे सकते हैं। लेकिन उस हैंडलूम सेक्टर की आज हालत ठीक नहीं है। सब से बड़ा संकट हैंडलूम सेक्टर में यह है कि जो करोड़ों गरीब लोग इस सेक्टर में काम करते हैं उन्हें साड़ी बनाने के लिये या धोती बनाने के लिये या तौलिया बनाने के लिये जो रा मैटीरियल चाहिए वह उपलब्ध नहीं होता है। दूसरी तरफ जब वह रा मैटीरियल मिडिल मैन से प्राप्त करते हैं तो उस से जब वे साड़ी या धोती तैयार करते हैं तो उस को मार्केटिंग के लिये उन को कोई फेमिलिटी नहीं है। तीसरी चीज यह है कि वे उन लोगों के शोषण का शिकार होते हैं कि जो उन को सूत की मप्लाई करते हैं या जो उन की साड़ियों को खरीदते हैं। इसलिये सरकार को यह व्यवस्था करनी चाहिए कि हिन्दुस्तान के करोड़ों लोगों को रोजगार का अवसर देने के लिये पूरे हैंडलूम सेक्टर को इस नयी टेक्सटाइल पालिसी के अंतर्गत लाया जाय और इसे प्राथमिकता दी जाय और हैंडलूम सेक्टर के अंतर्गत जो साड़ियां देश में बनती है, चाहे वे बनारसी साड़ियों हों या कांचीवरम की साड़ियां हों या नागालैंड या सिक्किम की साड़ियां हों या नार्थ ईस्टर्न सेक्टर में जो हैंडलूम सेक्टर में कपड़ा तैयार किया जाता है वह हो, उस सब को इस के अंतर्गत लाया जाय। ऐसा कपड़ा पूरी दुनिया में कहीं नहीं बनता है। मैं निवेदन करना चाहता हूँ कि हमारी सरकार को हैंडलूम सेक्टर को बचाने के लिये पूरी कोशिश करनी चाहिए और मेरा तो साफ तौर पर यह कहना है कि देश में दो तरह के सेक्टर कायम रखे जाने चाहिए—एक हैंडलूम सेक्टर और एक मिल सेक्टर। ऐसा हो तो ज्यादा अच्छा होगा। क्योंकि पावर लूम सेक्टर में हैंडलूम सेक्टर को बर्बाद करने की काफी कोशिश की गयी है। इस लिये अगर हमें लोगों के लिये रोजगार के अवसरों को सुलभ कराना है और करोड़ों लोगों को जो सदियों से यह काम कर

रहे हैं उन के माध्यम से हमें देश के लोगों को रोजगार देना है तो हमें यह करना होगा। क्योंकि हमारी टेक्सटाइल पालिसी हमारे देश की परिस्थितियों के अनुकूल होनी चाहिए। हमारे देश में सब से बड़ा संकट आज अनईम्प्लायमेंट का है। बेकारी का है। आज हैंडलूम सेक्टर के माध्यम से करोड़ों इंसानों को रोजगार दिया जा सकता है। इस लिये मैं निवेदन करूंगा कि टेक्सटाइल पालिसी के अंतर्गत दो सेक्टर ही हमारे देश में रहने चाहिए—एक मिल सेक्टर हों और एक हैंडलूम सेक्टर हों और हिन्दुस्तान की आम जनता को पहनने के लिये जो साड़ी या धोती या तौलिया चाहिए वह सब चीजों का उत्पादन इस हैंडलूम सेक्टर के माध्यम से किया जाना चाहिए। मैं आप से निवेदन करना चाहता हूँ कि अब दुनिया के तमाम देशों में, योरप के मुल्कों में मशीन मेड कपड़ा बहुत उपलब्ध है, लेकिन हैंड मेड कपड़ा उपलब्ध नहीं है। हमारी पालिसी यह होनी चाहिए कि हिन्दुस्तान के हैंडलूम सेक्टर में जो कपड़ा बनता है उस को हम दुनिया के दूसरे मुल्कों में बेचने की कोशिश करें क्योंकि लंदन या पेरिस या अमरीका में जहाँ औद्योगिकरण के कारण सारा सामान मिलों के माध्यम से बनता है वहाँ के लोगों में हाथ का बना कपड़ा पहनने की बड़ी चाह है। वे चाहते हैं कि वे हैंड-मेड कपड़े का इस्तेमाल करें। पूरे यूरोप में एक फ्रेज है कि हाथ की बनी हुई चीजें पहनें। इसलिये हमारे देश की सरकार अगर खादी और विलेज इंडस्ट्रीज तथा हैंडलूम द्वारा तैयार किए गए सामान को दुनिया के बाजारों में भेजने की कोशिश करे तो उससे दुनिया के देशों में हमारे सामान की भारी खपत होगी और दूसरी तरफ इससे फारेन एक्सचेंज भी हमको मिलेगी।

श्रीमन्, आप जानते हैं कि दुनिया के अन्य मुल्कों में जो कपड़े की मिलें हैं, वे ज्यादा बढ़िया कपड़ा बनाती हैं बनिस्वत हिन्दुस्तान की मिलों के। इसलिये इंटर-नेशनल कंपिटिशन में जहाँ अमरीका, इंग्लैंड, फ्रांस का बना हुआ कपड़ा आता है वहाँ हिन्दुस्तान की मिलों का बना

[श्री कल्या नाथ राय]

हुआ कपड़ा उन मिलों के सामने नहीं टिक पाता है और अंतर्राष्ट्रीय बाजार में उन मुल्कों के कपड़ों की मांग ज्यादा होती है और इस कंपिटिशन में हमारी अपेक्षा उनका कपड़ा ज्यादा बिकता है। इसलिए हमारे देश की जनता के कंजम्पशन के लिए तो मिलों के कपड़े उपलब्ध कराये जायें और जो हैंडलूम सेक्टर में बढ़िया साड़ियां या कपड़े बनते हैं, उनको अंतर्राष्ट्रीय बाजार में भेजना चाहिए जिससे कि हमारे माल की वहां खपत बढ़ सके और हमको फारेन एक्सचेंज भी ज्यादा मिल सके।

आदरणीय उपसभाध्यक्ष महोदय, हैंडलूम सेक्टर में करोड़ों लोग लगे हैं। पूर्वी उत्तर प्रदेश और बिहार में करोड़ों बुनकर हैंडलूम के माध्यम से अपनी रोजी-रोटी चलाते हैं। उनके सामने आज सबसे बड़ा संकट यह है कि वह रोज कमाते हैं और रोज खाते हैं। स्थिति यह होती है कि जो शोषक हैं, जो बड़े बड़े पूंजीपति हैं वे मद्रास, कोयम्बटूर आदि से सूत खरीदते हैं और उन बुनकरों को महंगे दामों पर बेचते हैं और उन्हें समय पर सूत नहीं देते हैं। इसके साथ ही जब वे साड़ियों तैयार करते हैं तो उनको सस्ते दामों पर खरीद लेते हैं और उनको महंगे दामों पर बेचते हैं। तो उनकी स्थिति दयनीय है। इसलिए सरकार को हैंडलूम सेक्टर में लगे करोड़ों लोगों को सूत देने की गारंटी करनी चाहिए। जिस सूत में वे कपड़ा बनाते हैं, साड़ियां बनाते हैं, तौलिया आदि बनाते हैं, उनको सरकार को खुद खरीद लेना चाहिए और उनके तैयार माल की मार्केटिंग की गारंटी करनी चाहिए और सारे बुनकरों का माल सरकार को दे खुद खरीदना चाहिए। अगर ऐसा किया जाएगा तो जो मिडिलमैन उनका शोषण करते हैं, जो साड़ी खरीदने वाले उनका शोषण करते हैं, उससे उनको मुक्ति मिलेगी और वे रोजी रोटी को ठीक ढंग से चला पायेंगे। आज स्थिति यह है कि गांवों में जो खेत मजदूर हैं, उनकी जो हालत है वही हालत आज हैंडलूम सेक्टर में लगे हुए बुनकरों की है। अब हमारे प्रधान मंत्री जी ने घोषणा की है

कि नई टेक्सटाइल पालिसी रखगे, उससे लोगों को आशा बंधी है। हमने अपने संविधान में यह भी कहा है कि समाजवादी समाज की रचना करेंगे जिसमें कमाने वाला खायेगा और लूटने वाला जाएगा, जिसमें घोषणा पर आधारित अर्थव्यवस्था नहीं होगी। जो काम करेगा वह कमायेगा, ऐसी अर्थ व्यवस्था की रचना करेंगे। तो मैं नई सरकार को और अपने मित्र संगमा जी को जो कि बड़े ही योग्य मंत्री हैं, उनसे कहूंगा कि वे इस ओर ध्यान दें। वे जानते हैं कि उनके इलाके में, नार्थ ईस्ट, आसाम, सिक्किम, नागालैंड, मनिपुर, त्रिपुरा, अरुणाचल प्रदेश में सभी जगह छोटे छोटे इलाकों में हैंडलूम के माध्यम से लोग अपनी अपनी रोजी रोटी चलाते हैं लेकिन उनका शोषण होता आया है। पिछले 37-38 वर्ष से हैंडलूम सेक्टर को बचाने की कोशिश कर रहे हैं। जितनी हम कोशिश कर रहे हैं उतनी ही लूट और शोषण इस सेक्टर का होता रहा है। इसलिए मैं आपसे प्रार्थना करूंगा कि जिस इलाके में हैंडलूम इंडस्ट्री है, वहां पर सूत नहीं मिलता, उसका प्रबंध करना चाहिए। सूत भी कई किस्म के होते हैं। टेक्सटाइल मिलों से इतना सूत नहीं दिया जाता है जितनी उनकी मांग है। फलस्वरूप उनको कोयम्बटूर और मद्रास या बंगलौर या अन्य इलाकों के सूत पर निर्भर रहना पड़ता है और जो मिडिलमैन हैं वे उन प्रदेशों से, उन इलाकों से सूत मंगाने हैं और डेढ़ गुना दाम पर उन बुनकरों को बेचते हैं। बुनकर उस सूत को लेकर जो 20 नम्बर का होता है, 21 नम्बर का होता है या 32 नम्बर का होता है, साड़ी बनाते हैं, विभिन्न प्रकार की धोती बनाते हैं और बनाने के बाद जब वह तैयार हो जाती है तो उनको खरीदने वाला कोई नहीं होता। मनमाने ढंग से जो शोषक हैं, मिडिलमैन हैं उनकी साड़ियों को खरादते हैं। सूत को खरीदने में बुनकर की लूट होती है। और जब माल बन जाता है तो उसको बेचने में उसकी लूट होती है। परिणामस्वरूप खेतहर मजदूरों की तरह उन्हें भी अपनी जिन्दगी गुजारनी पड़ती है। नई टेक्सटाइल पालिसी के अन्तर्गत सरकार को जानकारी

करनी चाहिये कि हिन्दुस्तान में कितने लोग हैं जो कि हैंडलूम सेक्टर के माध्यम से अपनी रोजी-रोटी चला रहे हैं। हिन्दुस्तान में कितने लोग और हो सकते हैं जो हैंडलूम के माध्यम से एम्प्लायमेंट पा सकते हैं? पूरे हिन्दुस्तान में कन्याकुमारी से लेकर कश्मीर तक हैंडलूम सेक्टर में काम करने वाले कितने लोग हैं, उनकी कितनी संख्या है, अगर सरकार अपनी नई टेक्सटाइल पालिसी के अन्तर्गत उन बुनकरों को सूत मुहैया करके मार्किटिंग फॅसिलिटीज देगी—फिर उसमें कितने लोग इनकरेज्ड हो कर इस हैंडलूम सेक्टर में आ सकते हैं—इन दोनों चीजों में एक अनुमान लगाना होगा और उसके बाद नई सरकार को अपनी नई पालिसी के सम्बन्ध में विचार करना होगा। जो हैंडलूम सेक्टर में काम करने के लिये कोऑपरेटिव सोसाइटीज काम करती हैं उनको भी हमने देखा है कि कितने ही प्रांतों में, कितने ही जिलों में बिल्कुल फर्जी सोस इटीज कायम है। बुनकरों को इससे कोई लाभ नहीं होता। फर्जी सोसाइटीज को खत्म करने के लिये सरकार को कोशिश करनी चाहिये।

मैं सरकार से निवेदन करूंगा कि वह इस बात पर गम्भीरतापूर्वक विचार करे कि हैंडमेड कपड़े या हैंडलूम सेक्टर में हिन्दुस्तान में बने हुये कपड़े अन्तर्राष्ट्रीय बाजार में भारी संख्या में बेचे जा सकते हैं। क्यों? क्योंकि दुनिया के बाजार में आज हैंडलूम कपड़े उपलब्ध नहीं होते। क्योंकि यूरोप के मुल्क अगर हैंडलूम सेक्टर में कपड़ा बनायेंगे तो वहां लेबर इतनी महंगी है वह हैंड के बने हुये कपड़े तैयार नहीं कर सकते। परिणामस्वरूप आज के औद्योगिक जमाने में यूरोप के सारे देशों में टेक्सटाइल मिल मेड कपड़े ही उपलब्ध होने हैं। हैंडमेड कपड़े उन्हीं मुल्कों में उपलब्ध हैं जहां लेबर सस्ती है। हिन्दुस्तान में लेबर बहुत सस्ती है और हैंडलूम सेक्टर में काम करने वाले इतने सस्ते लोग हैं जिसकी कल्पना नहीं की जा सकती। मेरा निवेदन है कि सरकार हैंडलूम सेक्टर में काम करने वाले व्यक्तियों को खुद इसीन्टिव प्रोवाइड करे, एन्करेज करे। हैंडलूम सेक्टर को इतना रोचक बनाये कि पूरे देश के अंदर जो लोग इस सेक्टर में काम करना चाहते हैं या जो आलरेडी काम कर रहे हैं उससे

दुगुनी संख्या में लोग हैंडलूम सेक्टर की तरफ आकर्षित हों और इस हैंडलूम के जो कपड़े हैं इसके लिये हमारी सरकार को कोशिश करनी चाहिये कि वह अन्तर्राष्ट्रीय बाजार में प्रोपेगेंडा के माध्यम से, प्रचार के माध्यम से हैंडलूम सेक्टर के बने हुये कपड़े यूरोप की, अमेरिका की मंडियों में बेचे जायें। इसके लिये आकर्षण पैदा किया जाये उन मुल्कों में जहां बड़ी भारी खरीद है हाथ के बने हुये कपड़ों की। लन्दन से न्यूयार्क के बाजार में इस बात की बड़ी भारी मांग है कि हैंडमेड कपड़े हम को मिले, हम पहनें। सरकार जो मिनिमेड कपड़े अन्तर्राष्ट्रीय बाजार में बेचने की कोशिश कर रही है उसमें सरकार को घटा हो रहा है। होना यह चाहिये कि हिन्दुस्तान की मिलों में जो कपड़े बनते हैं वह कपड़े तो हिन्दुस्तान की आम जनता के लिये दिये जायें और जो हैंडमेड कपड़े हैं, हैंडलूम सेक्टर में जो कपड़े बनते हैं उनको अन्तर्राष्ट्रीय बाजार में इंटरनेशनल मार्किट में, प्रोपेगेंडा के माध्यम से, सरकारी साधनों के माध्यम से अन्तर्राष्ट्रीय बाजार में बेचने का काफी प्रयास किया जाए। जिससे हमारी सरकार को फारन एक्सचेंज मिल सके। सरकार को एक नई टेक्सटाइल पालिसी अपनानी चाहिए। इस टेक्स्टाइल पालिसी के अन्तर्गत कुछ प्रायिडिज निश्चित की जानी चाहिए। हम चाहते हैं कि सरकार को यह काम करना चाहिए कि टेक्सटाइल पालिसी के अन्तर्गत सिर्फ दो सेक्टर हों और वे सेक्टर हों मिल सेक्टर और हैंडलूम सेक्टर। हमें खादी और विलेज इंडस्ट्री को प्रोत्साहन देना चाहिए। अभी देखने में यह आता है कि हैंडलूम सेक्टर और मिल सेक्टर के साथ-साथ पावरलूम सेक्टर भी चलता है। हैंडलूम में और पावरलूम में काफी धांधलियां होती हैं। पावरलूम में जो कपड़ा बनता है, उसके बारे में कभी कहा जाता है कि यह हैंडलूम का है और कभी कहा जाता है कि पावरलूम का है। जब तक इस प्रकार की स्थिति रहेगी तब तक हैंडलूम सेक्टर को प्रोत्साहन नहीं मिल सकता है। इसलिए हमारा यह निवेदन है कि टेक्सटाइल पालिसी के अन्तर्गत हमारे देश में सिर्फ दो ही सेक्टर होने चाहिए और वे सेक्टर होने चाहिए—हैंडलूम सेक्टर और

[श्री कल्पनाथ राय]

मिल सेक्टर। पावर-लूम के कारण स्थिति यह होती है कि कभी तो पावरलूम के कपड़े के बारे में कहा जाता है कि यह मिल का कपड़ा है और कभी कह दिया जाता है कि यह हैंडलूम का कपड़ा है। इस प्रकार से हैंडलूम के अन्दर पावरलूम का एन्क्रोचमेन्ट होता है और हैंडलूम इंडस्ट्री को नुस्सान होता है। पावरलूम के कारण एक प्रकार का कफ़ूजन पैदा हो जाता है। उपभोक्ता की भी यह बात समझ में नहीं आती है कि कौन सा कपड़ा हैंडलूम का बना हुआ है और कौन सा कपड़ा पावरलूम का बना हुआ है। इसलिए हमारी सरकार को हमारे देश की करोड़ों गरीब जनता को मद्देनजर रखते हुए हैंडलूम को प्रोत्साहन देना चाहिए। हमारा कालीन उद्योग भी हैंडलूम के अन्तर्गत आता है। हमारा देश काफी मात्रा में फारन एक्सचेंज कालीन उद्योग के माध्यम से कमाता था। लेकिन आज स्थिति यह है कि अब इस क्षेत्र में, कारपेट उद्योग के क्षेत्र में, पाकिस्तान और चीन भी आ गये हैं। अन्तर्राष्ट्रीय बाजार में पाकिस्तान की कालीनें हमारे मुकाबले में आई गई हैं और उसी तरीके से चीन का कारपेट उद्योग भी हमारे मुकाबले में आ गया है। इस पर विचार करने की आवश्यकता है कि क्या कारण है कि हमारी कालीनें पाकिस्तान और चीन के मुकाबले में कम पड़ गई हैं? यह कौन-से कारण हैं जिनके कारण हमारा कालीन उद्योग अन्तर्राष्ट्रीय बाजार में इन देशों से कम पड़ गया है? हमारा कारपेट उद्योग अबों रुपयों का फारन एक्सचेंज कमा सकता है। हमारी कपड़ा नीति ऐसी होनी चाहिए जिसमें हम हैंडलूम उद्योग को बढ़ावा दे सकें। पाकिस्तान में कालीन बनाने वालों को प्रोत्साहन दिया जा रहा है। अन्तर्राष्ट्रीय बाजार में वे हमसे ज्यादा मुनाफा कमा रहे हैं। उसी तरह से चीन भी हमारे मुकाबले में खड़ा हो गया है। इसलिए इस बात पर गम्भीरतापूर्वक विचार करने की जरूरत है कि हमारा हैंडलूम उद्योग तेजी से आगे बढ़े और अन्तर्राष्ट्रीय बाजार में दूसरे देशों का मुकाबला कर सके। वे

कौन-से रोड़े हैं जिनके कारण यह उद्योग प्रगति नहीं कर रहा है? 38 साल पहले जब हमारा देश आजाद हुआ था तो हमने इस बात की घोषणा की थी कि हिन्दुस्तान में हम समाजवादी समाज की रचना करेंगे। इस देश में जो हाथ का काम करने वाले लोग हैं, जो हैंडलूम के कारोबार में लगे हुए हैं उनकी तरफ विशेष रूप से ध्यान देने की जरूरत है। सरकार की तरफ से उन करोड़ों लोगों को सहायता देने की कोई व्यवस्था नहीं है। इसका परिणाम यह है कि पूँजीपतियों के हाथों इन लोगों का शोषण हो रहा है। मेरा सरकार से यह निवेदन है कि नई टेक्सटाइल पालिसी के अन्तर्गत सरकार उन इलाकों को आइडेंटिफाई करे जहाँ पर बुनकर लोग, वीवर्स रहते हैं। सरकार जो भी कारखाने खोले, जो भी कपड़े की मिल खोले उन बुनकरों के इलाकों में हानी चाहिए और वह मिल जोयन्ट सेक्टर में या पब्लिक सेक्टर में हो। सरकार की कोशिश यह करनी चाहिए कि नई टेक्सटाइल पालिसी के अन्तर्गत एक भी लायसेंस पूँजीपतियों को न दिया जाय। ये मिलें सिर्फ जोयन्ट सेक्टर में और पब्लिक सेक्टर में खोली जानी चाहिए। सरकार को अपनी पालिसी साफ तौर पर जाहिर कर देनी चाहिए और बुनकरों के इलाकों में ही मिलें खोली जानी चाहिए। हमारी सरकार समाजवादी समाज की स्थापना के लिए वचनबद्ध है। हमने संविधान में इस बात की कसम खाई है कि हम हिन्दुस्तान में समाजवाद की स्थापना करेंगे। हमारे समाजवाद की क्या रूपरेखा होगी? उपसभाध्यक्ष महोदय, जिस समाजवाद के निर्माण करने की हमने कसम खाई है उसको पूरा करने के लिये क्यों नहीं सरकार नई टेक्सटाइल पालिसी के अन्तर्गत ऐसा करती और मैं श्री संगमा जी से निवेदन करूँगा और श्री विश्वनाथ प्रताप सिंह जी से भी निवेदन करूँगा कि वे इस सदन के अन्दर इस बात की घोषणा करें कि आने वाले जमाने में वे एक भी लाइसेंस प्राइवेट सेक्टर को नहीं देंगे। केवल ज्वाइंट सेक्टर या पब्लिक सेक्टर के अन्तर्गत ही नई टेक्सटाइल मिलों को खोलेंगे और ये टेक्सटाइल मिलें उन्हीं इलाकों में खोली जानी चाहिए जहाँ कि लाखों लाख बुनकर

रहते हैं, जहाँ हैंडलूम का कारोबार ज्यादा होता है। यदि आप रोजगार को हैंडलूम से जोड़ना चाहते हैं तो मेरा आपसे निवेदन है कि एक भी टेक्सटाइल मिल प्राइवेट सेक्टर को नहीं दी जानी चाहिए। मेरा तो निवेदन है कि हमें सभी टेक्सटाइल मिलों का एक कलम से 24 घंटे के अन्दर राष्ट्रीयकरण कर देना चाहिए। आप दो तरह की नीति नहीं चला सकते हैं। आप यह नहीं कर सकते हैं कि एक तरफ वकिंग क्लास को भी खुश रख सकें और दूसरी तरफ देश के पूंजीपतियों को भी खुश रख सकें। जब हमने इस बात की कसम खाई है कि हम देश में समाजवादी व्यवस्था की स्थापना करेंगे तो कंगाल खायेगा और लूटने वाला जायेगा की नीति पर हम क्यों न चलें। हमारी टेक्सटाइल की पालिसी ऐसी होनी चाहिए जिसके द्वारा जनता का अधिक से अधिक भला हो। मैं आदरणीय संगमा जी से, जो हमारे मंत्री हैं, वे बड़े योग्य मंत्री हैं, उनके माध्यम से मैं केन्द्रीय सरकार से यह मांग करता हूँ कि वह नई टेक्सटाइल पालिसी के अन्तर्गत पूरे हिन्दुस्तान की सूती मिलों का राष्ट्रीयकरण करें और इस सदन में इस बात की घोषणा करें। अगर आज हम राष्ट्रीयकरण न कर सकें तो कोआपरेटिव सेक्टर, ज्वाइट सेक्टर और पब्लिक सेक्टर के अलावा किसी भी सेक्टर को लाइसेंस नहीं देने चाहिए तथा अपने मुल्क की मेहनतकश, मेहनत से कमाने वाली करोड़ों लाखों जनता को इनकरेजमेंट देने के लिये सस्ती दर पर सूत देने की और मार्केटिंग की गारंटी देनी चाहिए ताकि अन्तर्राष्ट्रीय बाजार में हम हैंडलूम के कपड़ों का व्यवसाय बढ़ा सकें। मिल मेड कपड़ा हिन्दुस्तान की जनता के लिये होगा। अगर हम ऐसा करेंगे तभी टेक्सटाइल पालिसी के अन्तर्गत हम करोड़ों मेहनतकश जनता का भला कर सकेंगे। धन्यवाद।

श्री हुक्मदेव नारायण यादव : उप-सभाध्यक्ष महोदय, जो विधेयक सदन में

अभी विचार के लिये प्रस्तुत है, इस विधेयक का मैं समर्थन करता हूँ जब कि इस विधेयक में कुछ है ही नहीं।

एक माननीय सदस्य : तो फिर आप समर्थन क्यों करते हैं ?

श्री हुक्मदेव नारायण यादव : समर्थन इसलिये करता हूँ कि बिना कुछ किये हुए भी इसमें कुछ है। लगता है कि कुछ होने वाला है। लेकिन है कुछ नहीं परन्तु क्योंकि ऐसा लगता है कि कुछ होने वाला है इसलिये मैं इसका समर्थन करता हूँ। इससे कुछ होने वाला लग रहा है। अभी भाई कल्पनाथ राय भी बोल रहे थे और सरकार की ओर से भी माननीय सदस्यगण बोलते हैं। लेकिन मैं एक बुनियादी सवाल साथ यह उठाना चाहता हूँ कि इस देश में गांधी जी का दर्शन क्या था। गांधी जी का दर्शन था खादी का। खादी गांधी जी के लिये वस्त्र नहीं था बल्कि एक दर्शन था। खादी के दर्शन के पीछे बुनियादी बात यही थी कि हिन्दुस्तान के अन्दर लैड, लेबर, कैपिटल और आर्गनाइजर, जो कि अर्थशास्त्र के मुख्य सिद्धांत हैं, उसमें यहां मानव श्रम का औसत सबसे अधिक है। यहां पर प्रति व्यक्ति जमीन कम है, प्रति व्यक्ति पूंजी कम है। तो गांधी जी का दर्शन यही था था कि हिन्दुस्तान में रोजगार का ऐसा इंतजाम किया जाय जिसमें कम जमीन, कम पूंजी और ज्यादा से ज्यादा मानव श्रम इस्तेमाल हो। यह सीधी सी बात एक गांव का साधारण व्यक्ति, गांव का साधारण किसान गांधी जी की नीति को समझता है। जो बात गांव का साधारण किसान समझता है उसको अर्थशास्त्र पढ़े हुए बड़े बड़े डी० लिट और डी० फिल लंदन रिटर्न अर्थशास्त्री नहीं समझते। इस हथकरघे के साथ जो जुड़ा हुआ दर्शन है व यह है कि एक बड़े कारखाने में एक मंदूर जितना कपड़ा तैयार करता है उतना ही कपड़ा अगर हथकरघे पर तैयार कराया जाय तो उससे 16 आदमियों को रोजगार मिलता है। आज हिन्दुस्तान में एक तरफ बेरोजगारी बढ़ रही है, शिक्षित बेरोजगार, अर्ध-शिक्षित बेरोजगार और अशिक्षित बेरोजगारों की संख्या बढ़ रही है।

[श्री हनुमन्त नारायण यादव]

मैट्रिक इंटर, बी० ए० और एम० ए० पास करने वाले जो जाकर रोजगार दफ्तरों में अपना नाम लिखा लेते हैं उनको आप शुमार कर देते हैं कि देश के अन्दर इतने बेकार हैं लेकिन गांव के अन्दर जो अशिक्षित लोग हैं।

लीक लोढ़ा पत्थर, सौलह गुना आठ-करिया अक्षर भैस बराबर।

4.00 P.M.

हिन्दुस्तान में दो तिहाई आबादी अशिक्षित है। मतलब यह है कि जहाँ हिन्दुस्तान में दो तिहाई आदमी निरक्षर हैं वहाँ बेकारों में दो तिहाई निरक्षर बेकार होंगे। उनको कहीं शुमार नहीं किया जाता है। हमारे यहाँ जो पढ़े लिखे हैं या जो किसी टेक्नीकल इंस्टीट्यूट से ट्रेनिंग ले कर आते हैं उनको तो आप वह देते हैं कि इतने टेक्नीकल लोग बेकार हैं। लेकिन जो बुनकर हैं, रंगाई करते हैं, रंगरेज हैं, छपाई करने वाले हैं, गांवों में बढ़ई हैं, लोहार हैं, सुनार हैं, जो हिन्दुस्तान में परम्परागत पेशा करने वाले हैं और निरन्तर उस पेशे को करते आ रहे हैं अपने हुनर को पुष्ट दर पुष्ट से चलाते आ रहे हैं जहाँ हिन्दुस्तान का एक एक घर एक टेक्नीकल इंस्टीट्यूट है, एक एक नौजवान जो अपने बाप से खानदान के हुनर को सीखता है उसको चाहे कोई सर्टिफिकेट मिला हो या नहीं मिला हो लेकिन वह किसी भी सर्टिफिकेट वाले से ज्यादा दक्ष होता है। इसलिए मैं यह कहता हूँ कि बिहार के बुनकर जहाँ मेरा जन्म हुआ बघुबनी खादी के लिए प्रसिद्ध रहा है और जहाँ आज भी अड़्डा है, जहाँ हजारों परिवारों के लाखों लोग इससे परवरिश पाते हैं वह अड़्डा आज टूट रहा है। बुनकर परिवार का जो नौजवान है उसने किसी इंस्टीट्यूट से ट्रेनिंग नहीं ली है, आप उसको मैदान में ले आइये और सरकार के जरिये किसी बुनकर इंस्टीट्यूट से डायरेक्टर साहब को ले आइये मेरा विश्वास है कि मेरा मधुबनी का वह जुलाहे का बच्चा आपके डायरेक्टर को मुकाबले में हरा देगा। आपके डायरेक्टर के पास में वह हुनर नहीं होगा, क्यों नहीं होगा क्योंकि वह जुलाहे का बच्चा लगातार सीखता

रहा है उसके पास अनुभव का ज्ञान है और यहाँ पर किताबी ज्ञान रखने वालों को आप सिर पर थोप देते हैं। आप यह बिल बना रहे हैं इसमें आप लोग कहते हैं कि आप कोई एक बोर्ड बनाएंगे, मेम्बर को रखेंगे। सरकार जिसे चाहेगी उसे मेम्बर रखेगी। मेम्बर का मतलब है कोई आई० ए० एस० सरकारी मेम्बर होगा जो पढ़ा लिखा होगा, पेंट-पतलून, टाई वाला होगा, गिटपिट करने वाला होगा जिसकी भाषा न तो कोई देश में समझता है और न वह देश के लोगों की भाषा को समझ सकता है। इस प्रकार का एक बोर्ड आप बनाएंगे। आप चाहे कोई बोर्ड बनाओ, कमेटी बनाओ, इस कानून में आप इसका प्रावधान करिये कि इस बोर्ड का वही मेम्बर होगा जो हंडलूम को चलाना जानता होगा जो हंडलूम का रोजगार करने वाला होगा जिसके परिवार में यह पेशा होगा उस परिवार में से आदमी को हम लोग रखेंगे तब कहीं जा कर के कुछ स्थार होगा।

कि दुख जाने दुखिया की दुखिया की मां जाके पैर न फटी बिवाई, सो क्या जाने पीर पराई।

जिसके पैर में घाव नहीं होगा वह क्या जाने की तलुब के छिलने से क्या पीड़ा होती है। जो हमारे हंडलूम चलाने वाले हैं, करघा चलाने वाले हैं वे करघों को छोड़-छोड़ कर के बम्बई, दिल्ली, कलकत्ता में शहरों में फुटपाथ की जिन्दगी जी रहे हैं। अभी कल्पनाथ राय जी बता रहे थे। माधारण अर्थ-शास्त्र का नियम है उपभोक्ता की मांग, मांग से उत्पादन तब तो बाजार की व्यवस्था होगी। हिन्दुस्तान में रोटी और वस्त्र चाहिये। रोटी के लिये आवश्यक है कि खेती की पैदावार बढ़ाओ और इसके बाद वस्त्र की आवश्यकता है मानव मात्र के लिये और वस्त्र ही सब से ज्यादा रोजगार देने वाला साधन है। इस रोजगार को आप गांवों में पहुंचाओ और गांव में जो बेरोजगार लोग बैठे हुये हैं उनके हाथ में करघा दो। यह कानून बनाओ कि हिन्दुस्तान में हर आदमी को हंडलूम का कपड़ा पहनना पड़ेगा तब तो हिन्दुस्तान से 14 आना बेरोजगारी को हम तुरन्त हटा देंगे। अगर हिन्दुस्तान से बेरोजगारी को हटाना है तो वस्त्र उद्योग

के माध्यम से 100 में से 90 लोगों को रोज-गार दिया जा सकता है। लेकिन नहीं चलेगा। गुड़ भी मीठा और गुलगुला भी मीठा। पूंजीपतियों से प्यार भी करोगे उनको लाइसेंस भी दोगे और कानून बनाकर गरीबों को लूटते हैं। हिंदुस्तान के करोड़ों बुनकरों को धोखा देने के लिये गांधी जी की नीतियों का आधार पर कांग्रेस पार्टी वोट लेती है। महात्मा गांधी की नीतियों में विश्वास कर के आज भी इस संस्था को अपनी संस्था मान कर के जो हिंदुस्तान की बुनकर जाति है, बुनकर कौम है चलती थी। यह मानती थी कि गांधी जी का दर्शन हमारे पेट के साथ जुड़ा हुआ है। गांधी के इस दर्शन से हमको रोगी मिलेगी। हमारे घर में खुशहाली आयेगी और गांधी जी ने जो यह दर्शन दिया था जिसके प्रति उनमें आस्था जगी थी विश्वास जगा था आज उस आस्था को खंडित किया गया है उस विश्वास पर कुठाराघात किया गया है। इसलिये अगर आप इस देश की आर्थिक अवस्था में सुधार चाहते हो, बेरोजगारों को रोजगार देना चाहते हो तो सीधी बात कहो। अगर हममें राष्ट्रभक्ति है तो वह किस काम की है। आप खादी को उठाकर लाए, फिर कह दिया पालीस्टर खादी। कल को कोई कहेगा खादी शराब है। फर्क क्या है, एक शराब मोहन मीकिन की डिस्टिलरी में बनती है तो वह विदेशी शराब है और घर में जो शराब बनती है वह खादी शराब है। तो खादी भी कहीं पालीस्टर होती है? खादी में भी कहीं डेनान होता है, नाथलान होता है? खादी खादी है। खादी के पंछि दर्शन था। उस दर्शन के विपरीत हम आचरण कर रहे हैं। इसलिये मेरी प्रार्थना यह होगी कि यह न करें। आपने उस बुनियादी सिद्धांत पर प्रहार किया है।

कल्पनाथ राय जी बोल रहे थे तो वह कह रहे थे कि मिल के कपड़े को देश में बेचो और हैंडलूम के कपड़े को अमेरिका और इंग्लैंड में बेचो। मेरा कहना इसका उल्टा है। हिंदुस्तान के हर आदमी के लिये यह परम आवश्यक हो जाये, कानून बना दो। कि हिंदुस्तान का हर आदमी अपने उपयोग के लिये हैंडलूम वस्तुओं का ही उपयोग करेगा। हिंदुस्तान के लिये यह कानून बन जाना चाहिये।

बिड़ला, टाटा, डालमियां ये 75-80 परिवार जिनके हाथ में हिंदुस्तान की लक्ष्मी कँद है, कराह रही है, जिनको उन्होंने सेफ के अन्दर बन्द कर रखा है, इन पूंजीपतियों के द्वारा स्थापित जो वस्त्र उद्योग है इनको आप तोड़ दो। अगर उनमें हिम्मत है तो चले जाएं न्यूयार्क में, लन्दन में, पेरिस में, सिंगापुर में या जापान में, चीन में जाकर अपने कपड़े को दुनिया के मार्केट में उतार दें। तुम्हारे पास उपभोक्ता है, तुम्हारे पास पूंजी है, तुम्हारे पास में क्षमता है, कला है तो तुम क्यों नहीं विश्व के बाजार में कंपटीशन कर सकते हो। विश्व के बाजार में कंपटीशन करोगे नहीं और हिन्दुस्तान के हाथ के उद्योग को मारोगे। गांव में कहावत है "भैया से हारी, भोजाई का घाघरा फाड़ी? हारे भैया से और गुस्सा उतारोगे भाभी पर। हारते हो दुनिया के बाजार में, न्यूयार्क में हार जाओगे, लंदन में हार जाओगे, पेरिस में हार जाओगे, वहां तुम्हारी हैकरी तोड़ देंगे जो दुनिया के क्षमतावान कारीगर हैं, मिल के क्षेत्र में बड़े उद्योगों के क्षेत्र में जब तुम्हारी छाती पर चढ़ कर व चक्की चला देते हैं तो भागते हो और हिंदुस्तान के बुनकरों के घरों को उजाड़ते हो यहां कपड़ा लाकर हिंदुस्तान के बाजार में बच कर। जब हिंदुस्तान के बुनकर के हाथ का और मशीन के कपड़े का कंपटीशन होगा तो हाथ हारेगा, मशीन जीतेगी। तो हमेशा हाथ और मशीन के बीच में प्रतियोगिता को रोकना सरकार का कर्तव्य होना चाहिये। हाथ को बढ़ोतरी दो, मशीन को रोको। सीधी एक लक्ष्मण रेखा खींचो कि जिन चीजों का उत्पादन हाथ के द्वारा किया जायगा, कुटीर उद्योग में हर परिवार में किया जा सकता है तो उन चीजों का उत्पादन बड़े-बड़े कारखानों में करने की अनुमति नहीं होगी। यह सीधी लक्ष्मण रेखा खींच दो। हिंदुस्तान के गांव को कुटीर उद्योग बना दो, हर परिवार को कारखाना बना दो। यह केवल कपड़े का सवाल नहीं है। माबुन घरों में बन सकता है कि नहीं? साबुन 3-4-5 हजार की पूंजी पर घर-घर में बन सकता है, शहद बन सकता है रंगाई हो सकती है, छपाई हो सकती है, तो इस चीजों के लिये

[श्री हृदय देव नारायण यादव]

बड़े-बड़े कारखानों का निर्माण क्यों हो। रेडीमेड के बड़े-बड़े कारखाने बने हैं। कपड़े का टुकड़ा बनाते हो और रेडीमेड कपड़ा लगाते हो। दर्जियों का पेशा करके दर्जियों की रोजी छीनते हो जो कि हजारों वर्षों से अपने परिवारों का भरण-पोषण करते रहे थे। यह सीधी लड़ाई है। हिन्दुस्तान के गांव में बसने वाले करोड़ों बेरोजगार, जिनके मुंह में जवान नहीं है, जो बोली से लाचार हैं, तनहीन हैं, धनहीन हैं, बलहीन हैं, अर्थहीन उनके हाथ से रोजगार को छीनों और हिन्दुस्तान के शक्तिशालियों के हाथ में डाल दो। शक्तिशालियों के हाथ में लाइसेंस से, परमिट से, ठीके से, रेल से पेल से, बाजार से, विश्व बाजार से बाहर भेजो, बाहर से अन्दर लाओ सब तरीके से डाल दो क्योंकि उसमें राजनीतिज्ञों की पूछ होगी। उनकी पूछ तब होगी जब बड़े-बड़े सेठों के हाथ में कारोबार होगा और हमेशा जो इस देश का राजनीतिज्ञ है वह चाहता है कि हिन्दुस्तान के सेठों के हाथ में हिन्दुस्तान का कारोबार चलता रहे। इस देश का नौकरशाह, इस देश का प्रशासक, इस देश का राजनीतिज्ञ, हिन्दुस्तान के गरीबों के लिये जिनके दिल में कोई दर्द नहीं है वह चाहता है कि बड़े-बड़े कारखाने बँटें रहें, बड़े-बड़े पूँजीपति रहें, सूत विदेश से आता रहें, विदेश सूत जाता रहे, जो कृत्रिम धागे हैं उनको विदेश से मंगाओ देश में उनको परमिट पर बाँटो और जब मौका आयेगा तो लाइसेंस और परमिट लेने के लिये लोग आयेगे तो लेनदेन का रोजगार सीधा-सीधा होगा। लेकिन अगर कोई बुनकर हमारे बिहार में, मधुबनी में अलग से अगर एक करघा चलाता है उससे पोलिटीशियन चन्दा मांगने जायेगा तो जेब से निकाल कर वह उसको एक रुपया, दो रुपया और ज्यादा से ज्यादा पाँच रुपया पर रुक जायेगा। वह उससे ज्यादा नहीं देगा। लेकिन अगर एक बड़ा कारखाने वाला विदेश से कृत्रिम भ्रामा मंगाता है, उसके लिये लायसेंस लेने आयेगा तो करोड़ों का माल रफा-दफा हो जायेगा। यहाँ करोड़ों का गोल-माल करो, न बड़े-बड़े पूँजीपतियों से पैसा लो, पाँच

तारा होटल उनकी जो विदेशी सभ्यता और संस्कृति है, उसके पीछे यह पागल मदमस्त गजराज के जैसे दौड़ते फिरते हैं। फिर ये पेरिस के होटल में, सिंगापुर के होटल में क्यों जाया करते हैं, इनके जो यह उजले-उजले सफेद हाथी हैं, मदमस्त गजराज के जैसे हिन्दुस्तान के सुन्दर बगीचों को उजाड़ते रहे हैं, इनके विचरण करने के लिये गांव की कोई रमणी अपने पलंग पर स्थान नहीं देगी, इनके लिये स्थान तो फाइव स्टार होटल में है। फाइव स्टार होटल में जब स्थान मिलेगा तब हिन्दुस्तान के पूँजीपतियों के हाथ में सम्पत्ति कायम रहेगी। इसलिये अगर हिन्दुस्तान के अन्दर आपके दिल में दर्द है, आप समाजवादी समाज की स्थापना करना चाहते हो, गांधी की दृष्टि वाला समाज चाहते हो, थोड़ा झुक कर भी मैं कहूँ अगर पंडित जवाहर लाल नेहरू की भी दृष्टि पर आ करके रुकना चाहते हो तभी मैं समझता हूँ कि देश का कल्याण कर सकते हो। न कोई आप गांधी वाला हो न कोई नेहरू वाला हो, आप कोई नीति वाला नहीं हो, आपकी अलग नीति है, अलग सभ्यता है, जिस सभ्यता को हिन्दुस्तान की मिट्टी ने प्यार नहीं है। आप हिन्दुस्तान की अर्थ नीति को नहीं जानते, हो, हिन्दुस्तान को नहीं जानते हो, हिन्दुस्तान की परम्परा को नहीं जानते हो और हिन्दुस्तान की परम्परा के बारे में आप विश्लेषण करने के लिये आये हो। इसलिये उपसभाध्यक्ष महोदय, मैं अपनी बात समाप्त करते हुये इस सरकार पर सीधा आरोप लगाता हूँ कि कानून बनाते हो, काला धन बनाते हो, बुनकरो को ठगने के लिये, हिन्दुस्तान के उन करोड़ों गरीबों को जो कि बेजुवान हैं, जिन की वाणी में दम नहीं है, जिनकी जेब में पैसा नहीं है, जिनके तन पर कपड़ा नहीं जिनके छप्पड़ पर घास नहीं है, जो धनहीन हैं, बलहीन हैं, अर्थहीन हैं, प्राणहीन बन चुके हैं, ऐसे करोड़ों लोगों को लूट करके और मुट्ठी भर पूँजीपतियों को बढ़ाने का काम करते हो। अगर इरादा साफ है अगर मन में दुविधा नहीं है, नीयत साफ है बुनकरो के प्रति प्यार और स्नेह है, गरीबों के लिये अगर दिल में कोई दर्द है, दिल में कोई टीस है, तो आओ एकमात्र कानून

बनाओ हिंदुस्तान में अगर राष्ट्रभक्ति भी है और अपने राष्ट्र के साथ प्रेम है तो आओ अपने उस महात्मा गांधी को आज भी याद करो, हिंदुस्तान का अगर उद्धार हो सकता है तो उसी गांधी की अर्थनीति से हिंदुस्तान का उद्धार हो सकता है, उसी गांधी की, उसी महात्मा की अर्थनीति की बुनियाद पर भारत का नव-जागरण भी हो सकता है, भारत ऊपर भी उठ सकता है, भारत शक्तिशाली है भी बन सकता है, गांवों की झोंपड़ियों में करोड़ों लोगों को आशा की रोशनी दिखाई पड़ सकती है, लेकिन आपकी नीतियों के चलते नहीं, आप तो पंच तारा वाले हैं, आप फाइव स्टार वाले हैं। आपकी इन नीतियों से इस देश को कुछ मिलने वाला नहीं है।

श्री शंकर सिंह बाधेला (गुजरात) :

उपसभाध्यक्ष महोदय, 1984-85 का जो यह साल है, वह हैंडलूम ईयर है। सिर्फ हैंडलूम ईयर ही नहीं है, यह हैंडीयर भी रहा, गवर्नमेंट की जो पालिसी है टेक्सटाइल के बारे में इन टोटो जो होनी चाहिये वह नहीं है। हैंडलूम, पावरलूम और मिलज इनको एक साथ मिलाकर जो सोचना चाहिये, टेक्सटाइल पालिसी बनानी चाहिये, वह आज तक नहीं बनाई। सन् 1948 में काटन टेक्सटाइल कंट्रोल आर्डर बनाया। उसके बाद सन् 1955 इसेशियल कमोडिटीज एक्ट बनाया। इसेशियल कमोडिटीज एक्ट बनाने के बाद कोर्ट में चैलेंज हुआ। इसके बाद गवर्नमेंट ने री-थिंकिंग किया। अब तीस साल के बाद फिर से कंट्रोल डील हैंडलूम के बारे में हाउस में लाया गया है। टेक्सटाइल के बारे में पूरे देश में हैंडलूम जो है, सब राज्यों के साथ संबंधित है। जब अखण्ड हिन्दुस्तान था, ढाका की मलमल हमको याद आती है। आज वह चीज तो हम भूल गए हैं। लेकिन मिल्स में आगे टेक्सटाइल में स्टाइक हुई, गवर्नमेंट ने नेशनलाइजेशन किया। चुनाव में बंद मिलें चालू करने के बारे में वायदे किए गए। लेकिन आजतक उसमें कोई इन्फ्रव-मेंट नहीं है। आज पावरलूम रीयली पावरलूम है। वह टेक्सटाइल और हैंडलूम को खा जाता है और जब-जब गवर्नमेंट ने इसके बारे में सोचा है, तो पावरलूम ही सब जगह पावर में रहा। हैंडलूम के बारे में जो फारेन-एक्सचेंज अच्छा कमाती

है, उसके बारे में सीरियसली सोचना चाहिए। आज तक गवर्नमेंट ने नहीं सोचा है और हैंडलूम दिन-ब-दिन बढ़े बड़े लोगों की पोशाक बनता जा रहा है। हैंडलूम के स्टोर एग्र-कंडीशन्ड है, हैंडलूम के लिए जो मेल लगते हैं, वह भी लगजरी है, न मालूम इन पर कितना खर्च होता है। जो हैंडलूम की इंटेशन थी, वह अब नहीं। लेकिन बड़े घरानों के लिए उसका जो उत्पादन होना चाहिए, वह चल रहा है। इसके लिए गवर्नमेंट ने सोचा था कि सिक्सथ फाइव ईयर प्लान में एक को-आपरेटिव सेक्टर में 60 परसेंट तक करेंगे। आज तक सिक्सथ फाइव ईयर प्लान चालू होने के बाद 60 परसेंट को-आपरेटिव सेक्टर में नहीं है, सिर्फ 53 परसेंट है और यह भी 53 परसेंट पेपर पर है, रीयल में 33 परसेंट है। तो 33 परसेंट तक को-आपरेटिव सेक्टर में आज हैंडलूम चल रहा है। को-आपरेटिव सेक्टर के बारे में हमको पता है कि जितना उसमें तालमेल होना चाहिए, जिस हिसाब से उसका जो ध्येय होता है, वह वास्तव में होता नहीं है। लेकिन रा-मेटरियल को-आपरेटिव के चेयरमैन या मंत्री जो होते हैं, वह बेच डालते हैं। रीयल में तो कुछ होता नहीं, यह तो आम पेपर पर ही होता है।

इसी तरह हैंडलूम के लिए फायनेंसिंग प्रोब्लम भी उत्पन्न है। हैंडलूम को हुडको फायनेंस करेगा, रिजर्व बैंक के बारे में भी कहा गया। लेकिन अलग फायनेंसिंग एजेंसी नहीं होगी। तो हैंडलूम को जितना फायनेंस मिलना चाहिए, वह मिलता नहीं और आजकल जो अन-अथोराइज्ड लूम्स हैं, हमारे डी०पी० सिंह साहब, कॉमर्स मिनिस्टर लास्ट सेसन में थे, पूरे गुजरात के और कई जगह से लूम्स ढूंढ कर उत्तर भारत में, उत्तर प्रदेश में इकट्ठे किए। अन-अथोराइज्ड लूम्स, जिसके बारे में कोई रिकार्ड नहीं है, लूम्स वाले जो कपड़ा बनाने थे, वह फेमस मिल्स के ऊपर सिक्का लगा देते, उसके ऊपर माल बेचते। हैंडलूम का हो, तो हैंडलूम का सिक्का लगा देते और एक्सपोर्ट करना हो तो उसका सिक्का लगा देते। तो हैंडलूम और मिथ्स के

[श्री शंकर सिंह बाघेल]

ऊपर गलत सिक्का लगा कर जो पावरलूम की स्थिति की है, उसके बारे में गवर्नमेंट को जितना कड़क होना चाहिए, वह कड़क उतनी नहीं है। तकरीबन 30 लाख लूम्स हैं, 8 लाख हाई पावरलूम्स हैं और दो लाख मिल की हैं। लेकिन इनकी अपनी प्रोब्लम हैं, मॉन्टिंग नहीं है जितना रा-मेटेरियल होना चाहिए, जो क्वालिटी कंट्रोल, डिजाइन, मोडर्नाइजेशन आफ दी मशीनरी, जो एक्सपोर्ट के लिए विद्युत होनी चाहिए 60 इंच, 100 इंच, मशीन की सुविधा, यह सब हेंडलूम हाउस के पास नहीं है। साथ ही जो पावरलूम और हेंडलूम के बीच गड़बड़ है, इनके पीछे अगर गवर्नमेंट यहां पावर लूम चलती हैं, वहां छापा मारें तो वहां इनको जो गलत ढंग से सिक्के लगाते हैं, सब मालूम होगा। गवर्नमेंट वह काम नहीं करती। जो पावरलूम हैं, टेक्स के बारे में, एक्साइज ड्यूटी के बारे में, मिनिमम वेजेज भी जो दूसरे लोग देते हैं, इसके हिसाब से भी, प्रोब्लम है। स्मॉलिंग यार्न जो होता है वह भी पावरलूम वाले बेचते हैं। इस हिसाब से इजलीकेटिंग स्टैपिंग, ब्लेंडेड फेब्रिक्स और गलत तरीके से जो उसका कार्य होता है, इसलिए हेंडलूम आज तक मार खाता आ रहा है। इसका जो वन-ओनर, जो डिजीजन होना चाहिए लूम्स के बारे में तो उसमें उसके मालिक अलग-अलग होते हैं। लेकिन इसका जो टोटल माल बिकता है, उसके बारे में एक गलत तरीके से जो पावरलूम के मालिक होते हैं, वे हेंडलूम को मारते हैं। हमारा जो एक्सपोर्ट है, एक्सपोर्ट के बारे में बेडशीट्स या दूसरी चीजे हैं, उसमें भी गवर्नमेंट को जिस ढंग से मदद करनी चाहिए, वह भी मदद नहीं करती है। और स्टेट गवर्नमेंट में आपस में तालमेल नहीं है। सब राज्यों में अलग-अलग किस्म की योजनाएं हैं। सेंट्रल गवर्नमेंट को एक इन्टर स्टेट प्रोजेक्ट बना कर सोचना चाहिए। अगर सेल्स टेक्स और आकट्राय हट जाय तो बहुत सुविधा होगी। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री सत्यपाल मलिक : श्रीमन्, मैं इस बिल को क्रान्तिकारी मानता हूँ और इस का समर्थन करने के लिए खड़ा हुआ हूँ। मेरे मित्र, हुक्मदेव जी, बहुत अच्छा भाषण देकर चले गये। उन्होंने बहुत अच्छी-अच्छी बातें उठाई, जिन में से बहुत सी बातों से मैं सहमत हूँ। मैं उनकी जानकारी के लिए दो बातें बता देता हूँ। मुझे आदत नहीं है कि जो सदन में मौजूद नहीं है उस का नाम लूं, लेकिन मैं जिम्मेवारी के साथ कह रहा हूँ, वे उस की तहकीकात कर लें, मैं गलत हूंगा तो माफी मांग लूंगा। इसी किस्मा का बिल चौधरी चरण सिंह जी लाना चाहते थे। उन्होंने एक बार मुझ से कहा, मैं इस तरह का बिल लाना चाहता था, लेकिन मेरे उद्योग मंत्री ने मेरी बात नहीं मानी। दूसरे, पोलिएस्टर खादी का जिक्र करते हुए माननीय हुक्मदेव जी ने बात कही थी, उस के सम्बन्ध में मैं निवेदन करना चाहता हूँ कि वह यह जानकारी करने की कोशिश करें कि पोलिएस्टर खादी को मान्यता '80 के पहले मिली या '80 के बाद मिली। जो भी उनकी जानकारी होगी मैं उसको मान लूंगा।

यह एक क्रान्तिकारी कदम है, लेकिन हिन्दुस्तान में हथकरघा उद्योग का सत्यानाश कैसे हुआ यह जाने बिना हम उसे बचा नहीं सकते। मित्र की सम्यता के समय हो यहां बहुत बढ़िया कपड़ा बनता था। मैं एक बार बाबरनामा पढ़ रहा था। बाबर लिखता है कि हिन्दुस्तान में धूल धक्कड़ बहुत है, लोग सफाई-पसन्द नहीं हैं, कुल मिलाकर हिन्दुस्तान की तमाम चीजों की बुराई करते हुए बाबर दो चीजों की तारीफ करता है। उसने एक यहां के कारीगरों की तारीफ की और दूसरे बरसात के दिनों में चलने वाली हवाओं की तारीफ की। बाबर ने माना कि हिन्दुस्तान के जैसे कारीगर दुनिया में नहीं हैं। लेकिन अंग्रेज जब इस मुल्क में आया उस ने किस तरह से हमारे हथकरघा उद्योग को खत्म किया, उस के बारे में जो मुझे मालूम है वह मैं आप से श्रेयर करना चाहता हूँ। ब्रिटेन के एक विद्वान हुए हैं लीके। उन्होंने मध्ययुगीन

18वीं जूनी के इंग्लैंड का इतिहास लिखा है। उन्होंने लिखा है कि 1766 में हिन्दुस्तान का कपड़ा इतना पापुलर हुआ कि इंग्लैंड में जितनी बड़ी घरानों की औरतें थीं वह हिन्दुस्तान का कपड़ा पहनती थीं और नौबत यहां तक आई कि कानून बना कि जो हिन्दुस्तान का कपड़ा पहनेगा उस पर फलों-फलों पैनाल्टी होगी। यह 1766 में हुआ। इस के बाद 1830 का बताता हूं। उस वक्त हिन्दुस्तान में जो सी-रुपये में कपड़ा मिलता था वह मैनचेस्टर के 450 रुपये में बने हुए कपड़े से बेहतर होता था। अंग्रेज जब हिन्दुस्तान में आया तो हिन्दुस्तान का कपड़ा बहुत बड़े पैमाने पर इंग्लैंड जाता था। इंग्लैंड के कपड़े की न यहां जरूरत थी, न खपत थी। सुन्दरलाल की मणहर किताब है 'भारत में अंग्रेजी राज'—इस में बताया गया है कि सर चार्ल्स ट्रेविलियन नामक विद्वान ने 1834 में लिखा है कि 1816 में 7 करोड़ 66 लाख रुपये का कपड़ा बंगाल से, हिन्दुस्तान से बाहर भंजा गया, 1832 में, लगभग 16 साल के बाद, अंग्रेजों के शोषण के चलते हिन्दुस्तान से सिर्फ 8 लाख 22 हजार का कपड़ा बाहर जा सका। दूसरी तरफ 1814 में इंग्लैंड का बना सिर्फ 45 हजार रुपये का कपड़ा हिन्दुस्तान में आया और 1816 में, उस के दो ही साल बाद, 3 लाख 17 हजार रुपये का कपड़ा आया और 1820 में 80 लाख का और 1830 में 30 करोड़ 11 लाख का सूती और ऊनी कपड़ा हिन्दुस्तान आया। यह आश्चर्यजनक घटना हुई कैसे? 1830-32 के आसपास ब्रिटेन की पार्लियामेंट की कमेटी बैठी, उसके सामने जो गवाहियां हुईं वह बहुत आश्चर्यजनक और चौकाने वाली थीं। मैं उस की तफसील में नहीं जाना चाहता—उसमें बताया गया कि किस तरह हिन्दुस्तान के कपड़े के ऊपर 3 हजार सैकड़ा तक यानी एक रुपये के कपड़े पर 30 रुपये का महसूल थोपा गया। ब्रिटेन का तमाम कपड़ा बिना महसूल के हिन्दुस्तान में बेचा गया। किस तरह हिन्दुस्तान के जुलाहों को अपना अंगूठा काटने पर मजबूर होना पड़ा यह सब लोग जानते हैं। तो कुल मिला कर यह हिन्दुस्तान का सारा मामला चौपट हो गया और मुझे याद है कहीं मैं किसी

किताब में पढ़ रहा था कि जब मेरठ के सिपाहियों ने दिल्ली को 1857 में आजाद करा लिया तो यहां के बादशाह बहादुर शाह जफर ने दुरबीन नाम की एक पत्रिका में एक बयान शायी किया था कि अगर हमारी सरकार बनेगी तो मैं सब से पहला काम यह करूंगा कि अगर हम अपनी हुकूमत को यहां कायम करने में कामयाब हुए तो सब से पहले जो चीजें हिन्दुस्तान के कारीगर बनाते हैं उनमें से कोई चीज भी विदेश की हिन्दुस्तान की जमीन पर नहीं बिकने दी जायेगी। 1857 की गदर का, आजादी की लड़ाई का एक मुख्य आर्थिक मुद्दा यह भी था। लेकिन उस के बाद भी हम अपनी इस व्यवस्था को ठीक नहीं कर पाये। गांधी जी ने आजादी की जो लड़ाई लड़ी, जो एक दर्शन उन्होंने देश को दिया उस से हम बहुत आगे नहीं बढ़ पाये और जो कुछ हम को करना चाहिए था वह हम नहीं कर पाये और मैं निवेदन करना चाहता हूं कि यह एक सराहनीय काम है, लेकिन केवल कानून बना देने से ही काम चलने वाला नहीं है। इस समय हिन्दुस्तान में जो कुछ कारीगर झेल रहे हैं, उस की जो दिक्कतें हैं उन को हमें समझना चाहिए। उस में दो तरह की चीजें हैं। एक तो उस की छोटी-छोटी दिक्कतें हैं जैसे उस के लिये सूत मुहैया हो। वह उसे मिलता है या नहीं। उस के पास पैसा है या नहीं। जब उसे पैसे की जरूरत हो तो उसे अपना माल सस्ते दाम पर तो नहीं बेचना पड़ता। अच्छे दाम पर उस का माल बिकना चाहिए और उसे अपना माल बेचने के लिये बाजार में न जाना पड़े। उस का माल उस के घर से खरीदा जाय। लेकिन यह सब एडमिनिस्ट्रेटिव लेवल की चीजें हैं और उस में जा कर मैं अपना वक्त जाया नहीं करूंगा। मैं एक दूसरी मूल बात कहना चाहता हूं कि हम कोई भी कानून बना कर ऐसे आदमी को कोई प्रोटेक्शन नहीं दे सकते जब तक कि हम हिन्दुस्तान के कपड़ा बनाने के बड़े कारखानों को बड़े पैमाने पर उन के बनाये कपड़ों की खपत गोकने के लिये कोई इंतजाम नहीं करते। आप को जान कर हैरत होगी कि इंग्लैंड में आज भी एक सूट लेम्ब 5000 रुपये की नहीं बिकती

[श्री शंकर सिंह बाघेला]

जहां कि बढ़िया कपड़ा बनता है । लेकिन हिन्दुस्तान में बड़े नगरों में बड़े अखबारों में हम विज्ञापन देखते हैं कि 5000 रुपये की सूट लेंथ बन रही है और अखबारों में विज्ञापन मने पड़े हैं कि सिर्फ वही लोग इस को खरीद सकते हैं कि जिन की हैसियत है, आँकात है । यह गरीब मुल्कों के विज्ञापन नहीं हैं । यह अमीर मुल्क के विज्ञापन हैं । आप को एक नीति तय करनी होगी कि हिन्दुस्तान के बच्चे की पोशाक, सारे स्कूली बच्चों की पोशाक इस रंग की, इस कपड़े की और इस टेक्सचर की होगी और यह कपड़ा हाथ का बना हुआ होगा । हैंडलूम का होगा । आप ने हिन्दुस्तान के राजनीतिक आदमी की पोशाक तय कर दी है । वह गांधी जी ने ही तय कर दी थी । उस को आप सस्ती के साथ लागू कर दीजिए कि राजनीतिक आदमी इसी तरह का कपड़ा पहनेगा । देश के आम आदमी की पोशाक आप तय कर दीजिए, दफ्तरों की पोशाक आप तय कर दीजिए और यह कहिये कि जो कपड़ा विदेशों में विक सकता है बड़े कारखाने उसी को बनायें और जो आम आदमी के इस्तेमाल का कपड़ा है, धोती है, गमछा है वह हथकरघों पर ही तैयार किया जाय । ऐसा किये बिना इस गरीब आदमी को कोई प्रोटेक्शन मिलने वाला नहीं है । दूसरे श्रीमन, इस का जो आर्ट है वह ट्रेडीशनल है । किसी इलाके का कारीगर केवल गमछा बनाना जानता है, किसी इलाके का कारीगर केवल साड़ी बनाना जानता है और आज इन तमाम चीजों की नकल कारखानों में हो रही है । मास लेवल पर इन का प्रोडक्शन वहां होता है और उस का नतीजा यह होता है कि कोटा की साड़ी बनाने वाला कारीगर आज साड़ी बना कर 7 रुपया रोज नहीं कमाता है । वह रिक्शा चला कर दस रुपया रोज कमाता है और उसे प्रेफर करता है । कोटा की मशहूर साड़ी आज उस के घर में नहीं बनती है । अगर हमारे पास उस का बाजार नहीं है तो हम को ऐसे डिजाइनिंग इंस्टीट्यूट खोलने चाहिए,

उन का इंतजाम करना चाहिए कि उन को यह यह चीजें बनानी हैं । इस इस तरह की चीजों की मांग है और हम एक डिसिप्लिन में इस को इंफोर्स करें और कारखानों पर बंदिश लगायें कि इस इस तरह की चीजें वह नहीं बनायेंगे । मैं निवेदन करना चाहता हूं कि यह एक क्रांतिकारी कानून है, लेकिन इस को यहीं पर न रोकिये । आप हिन्दुस्तान के हर आदमी को उस के पहनने के कपड़े के बारे में रंग की छूट दे सकते हैं आप उस को कपड़ा सिलवाने के स्ट्राइल की छूट दे सकते हैं, लेकिन जहां 50 फीसदी से ज्यादा आदमी गरीबी की रेखा के नीचे रहते हों उस में आप लोगों को एय्याशी की छूट मत दीजिए । आज हम देखें कि हमारे स्कूल के बच्चों की पोशाकें कितनी महंगी हो गयी हैं । एक किसी के जन्म दिन पर कपड़ा खरीदने जाते हैं तो तीन तीन सौ का कपड़ा खरीदना पड़ता है । यह बिलकुल खत्म होना चाहिए । यह तय कर देना चाहिए कि इससे ज्यादा महंगा कपड़ा, इससे ज्यादा बेहतर कपड़े नहीं पहनने देंगे । जब तक ऐसा नहीं किया जाएगा तब तक गरीब आदमी बाजार में कोई मुकाबला नहीं कर पायेंगे ।

मैं आखिर में सरकार को धन्यवाद देना चाहता हूं कि जो कोशिश हुई है आजादी के बाद वह अच्छी है । आजादी की लड़ाई की परम्परा और महात्मा गांधी की आत्मा को पकड़ करके आपने यह कोशिश की है, यह सारे देश में सराही जाएगी । लेकिन इसको यहीं तक रोकिये नहीं और आगे सराहिए । यहां कहकर मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया ।

PROF. C. LAKSHMANNA: Mr. Vice-Chairman Sir, I congratulate the Minister for Commerce for bringing this legislation. At least he is trying to make amends for what has happened over the last 38 years. In fact, Sir, in the Sixth Plan while the productive capacity of cloth by hand loom industry has been 5,400 m square metres, the target set is 4100 million square metres which was reduced only to 3,700 m square meters. This was

calculated on the basis of 300 work days and one worker producing about 1800 square meters. If that is the case, it means that while it was realised that the productive capacity was more, when it comes to the question of brass tacks, the capacity was reduced knowing fully well that there was need for more amount of cloth. It was done because they were caught in a dilemma — to resolve the conflict between the profit-oriented textile mills and the labour intensive handloom industry. The Government which has always been looking for avenues through which they can increase their stock, naturally went in for taking the side of the mills. I am at least glad that the present Government and the present Commerce Minister have been making amends for this lapse, for which I congratulate him.

Sir, as you are aware, this is an industry which is next only to agriculture where crores of people are working. Many families are working under poverty conditions somewhere near the poverty line and below the poverty line. Therefore any kind of help done to this sector would only be working for the betterment of the wellbeing of the country as a whole. And if that is kept in mind, I am sure there is a need for certain basic policy decisions. That is being strengthened by this Bill—namely we have to take a very bold decision, perhaps, that the saris and the dhotis produced in the country shall be reserved for the handloom industry. I know it is a very bold decision. There will be lot of opposition from different sectors and different sections. But it is a decision worth taking in the interest of promoting the wellbeing of a large population and also meeting the needs of ever-growing unemployment among this sector. If that is done, I can only illustrate that there will be a lot of demand for even this cloth. I would like to cite from my own State. During the last one year or so, we have been having a scheme by which we supply dhotis and saris at 50 per cent, with the result that the entire stock which was available with APCO was consumed and we have also drawn upon the stocks available in the neighbouring States and still there is shortage, which means that if we are able to restrict the production of these import-

ant items only to the handloom sector, the needs of the common man can be met and even by subsidising perhaps we will be doing good not only to the handloom workers but also to the people who are in need of cloth to meet one of the three basic requirements, one among which is cloth. Then, Sir, there been an argument, and the argument has been that if we make this handloom industry cooperativized, perhaps, the solution could be there. But there is a snag. On paper at least it is known that as much as 50 per cent of these 38 lakh handloom workers are supposed to be under the cooperative sector but still, if we look at the benefit, it has not been in the direction and to the tune and of the order which it deserves to be. Therefore, while there is a need for strengthening the co-operative sector in terms of encouragement of the handloom industry, there is also a need for looking into the cooperative sector itself. If that is not done, there is a possibility of ourselves going into complacency, thinking that everything is being done for the handloom workers and the net result may be one day to find that nothing has been done to them.

Sir, there has been a sort of dilemma. On the one hand there has been a glut in the market of, what is known as, short staple cotton. I come from a State where a lot of cotton is grown, both long staple and short staple. In the recent weeks I had occasion to meet several of the growers there and each one of them was complaining that there is a glut. There is a lot of cotton because there is no export market for it. True. At the same time, the farmer is not getting remunerative prices for his cotton produced in large quantities. But when we look at the price of the yarn of 40 count and below, it is going up. If the price of the yarn of 40 count and below is going up, what does it mean? And that is what this Handloom Export Promotion Council has stated. This is not what I say. They had sent an SOS to the Government of India that it has gone up from 20 to 30 per cent. Where does it go? What does it mean? On the one hand they declare that there is no remunerative price for the farmer who is producing short staple cotton. On the other hand there is a hike in the yarn price as a

[Prof. C. Lakshmanan]

result of which the handloom worker is not able to buy it, is not able to operate, with the result that he is suffering and the farmer is also suffering. Therefore, Sir, the Government of India should very seriously think as to how to solve these twin problems of not being able to give remunerative prices to the cotton grower—the man who is toiling in the field—and also the man who is toiling at the loom and is not able to get what is his due. Therefore, there is a need for a sensitive understanding of the problems of both these sectors so that there is a matching between the two and there is benefit for both the sectors.

Sir there has been a strong axis of the powerlooms and mills on the one hand and these groups have been exploiting—they are meant to exploit. After all, where there is a capital intensive mechanism it always leads to increase in profit and when an increase in profit takes place there is bound to be exploitation. On the other hand, where labour intensive systems like handlooms exist, it will not lead to exploitation. If any, there will be distributive justice. Therefore, there will be distributive justice if we encourage the handloom sector. So, even from that point of view, in order to have distributive justice in this country, there is need for encouraging the handloom industry. Therefore, the strengthening of the hands of the Government of India by this Bill—which is bound to be passed—will be there and I hope everybody will support it. If the Government of India does not take advantage of it and if it does not try to help the handloom worker who is now sluggish, who is now suffering, who is now below the poverty line all over the country—there are crores of them—then there will be a shying away of these people from a very vital industry and if these people join the ranks of the unemployed and stand in the queue for employment opportunities in the manufacturing sector, in the mining sector and in other sectors, then it will be only adding to the problems of the country. Therefore, there is need for an imaginative policy on

the part of the Government of India, to frame the policy in such a way that the handloom sector will receive its due at after 38 years of Independence.

Thank you.

श्री चतुरानन मिश्र (बिहार) :
उपसभाध्यक्ष महोदय, इस विधेयक में कोई ऐसी नई बात नहीं है जिसके लिए हम लोग कहें कि यह कोई एक नई बात होने जा रही है। यह जो पुराना आर्डर था, आदेश था, उसी को कानून बना करके नियमित किया जा रहा है। यही इस बिल का सीमित उद्देश्य है। कुछ माननीय सदस्यों ने कहा कि यह एक क्रांतिकारी बिल है। लेकिन मैं यह कहना चाहता हूँ कि यह क्रांति तो बहुत पहले हो गई थी, कई वर्ष पहले हो गई थी। इस बार तो इस पर मुहर लगाई जा रही है। इस मुहर को आप क्रांतिकारी मुहर कह सकते हैं, लेकिन इस बिल में नयापन कुछ भी नहीं है।

मेरा ऐसा ख्याल है कि इस बिल में विरोध करने की कोई बात नहीं है। इसमें हैण्डलूम को कुछ संरक्षण देने की बात कही गई है। पहले भी यह दिया गया था। अब उसी को कानूनी रूप देकर अधिनियम बनाया जा रहा है। यह अच्छी बात है। लेकिन इससे समस्या का कोई निदान नहीं होगा। जैसा कि उस पक्ष के और इस पक्ष के, दोनों पक्षों के माननीय सदस्यों ने सरकार का ध्यान आकर्षित किया कि हैण्डलूम उद्योग की अत्यन्त दुर्दशा है। उस दुर्दशा में इस बिल से कोई भी फर्क पड़ने वाला नहीं है क्योंकि इस बिल का आपरेटिव पोर्शन जो है वह बहुत वर्षों से चालू है। इसके रहते हुए हम लोग इस संकट में पहुंचे हैं। मैं खास तौर पर एक बात और ध्यान दिलाना चाहूंगा कि सदन के कुछ माननीय सदस्यों ने इतिहास की बात कही और कहा कि यूरोप और इंग्लैण्ड की महिलाएं भारतीय मसलीन, ढाका की मलमल, पहनना पसन्द करती थीं। लेकिन आज क्या बात है, इसको हमें देखना चाहिए। जापान की महिलाएं तो साड़ी नहीं पहनती हैं, लेकिन

जापान में बहुत बड़े पैमाने पर साड़ियां बन रही हैं और भारत में चाहे उधर से कहीं या उधर से कहीं, आ रही हैं। प्रतिबंध कानून के रहते हुए भी जापानी साड़ियां भारत के आगमन में और बाहर दिखाई दे रही हैं। आज परिस्थितियां उलट गई हैं। सरकार को इस और ध्यान देना चाहिए। मेरा ख्याल है कि यह विषय काफी जटिल है। एक तरफ तो प्रधान मंत्री जी कहते हैं कि हमें भारत को 21वीं सदी में ले जाना है। क्या 21वीं सदी में हम हैण्डलूम को लेकर पहुंचेंगे, रिकशा और बैलगाड़ी को लेकर पहुंचेंगे, यह बात हमारी समझ में नहीं आती है। इसलिए हमारा यह बराबर ख्याल रहा है कि अगर हम आधुनिकीकरण करना चाहते हैं, कम्प्यूटराइजेशन करना चाहते हैं, मशीनीकरण करना चाहते हैं तो हमारी नीति एक बैलेन्सड मिनिजेशन की नीति होनी चाहिए। अनबैलेन्सड करने से फिर विपत्ति होगी। सच्चाई यह है कि आज मिलों को पावरलूम से प्रोटेक्शन देने की जरूरत पड़ गई है। हैण्डलूम की तो बात ही क्या है। उस को तो और भी ज्यादा संरक्षण देने की जरूरत है। लेकिन यह संरक्षण हम बहुत दिनों तक नहीं दे सकते हैं। जब तक हम टेक्नीक में परिवर्तन नहीं करेंगे, इस सबसेड़ी से काम चलने वाला नहीं है। एक असधारण स्थिति हो गई है। इसलिए आने वाले काफी वर्षों तक हमको सबसेड़ी देनी पड़ेगी और उसी पर ज़िन्दा रहना पड़ेगा। जिस प्रकार रोगियों को हम अस्पतालों में फ्री दवा देते हैं उसी प्रकार की स्थिति बनी रहेगी। जब तक हम नई टेक्नीक के माध्यम से इन लोगों के लिए रोजगार का इंतजाम नहीं करेंगे तब तक यह सबसेड़ी देनी पड़ेगी। इसलिये मैं सरकार से यह कहना चाहता हूं कि सरकार को एक कम्प्रेहेंसिव बिल लाना चाहिए जिससे इस बड़े समुदाय को बचाया जा सके। यह केवल एक राज्य की समस्या नहीं है। सारे राज्यों में ये लोग फैले हुए हैं। हथकरघा उद्योग में काम करने वाले लोग सब राज्यों में हैं। बिहार में ही इनकी स्थिति दयनीय नहीं है, सभी राज्यों में इस प्रकार की स्थिति है। यह काफी कठिन काम है। सूत मिल वाले पैदा करते हैं। सरकार का उन पर कोई नियंत्रण नहीं है और न ही सरकार उन पर नियंत्रण कर सकती है। अभी हमारे आन्ध्र प्रदेश

के माननीय सदस्य ने कहा कि सरकार पहले से ही इस बात को जानती है कि कच्चा मिलों में बनने वाले कपड़े का दाम बढ़ते जा रहा है और काटन का दाम कम हो रहा है। यही हमारी व्यवस्था है। शुगर कैन का दाम घट जायेगा और चीनी का दाम बढ़ जायेगा। यह हमारी व्यवस्था है। यही तो हम करते रहे। इसलिये अगर आप चाहते हैं तो हैण्डलूम को संरक्षण दें और यह देना जरूरी है, अनिवार्य है। मैं समझता हूं कि पहला काम आपको यह करना चाहिए कि सस्ता सूत उनको दिलाया जाय और दूसरे जो उनके इनपुट्स हैं हैं, रंग आदि उनको भी सस्ती दर पर दिलाया जाय। इसकी व्यवस्था की जाय। मार्केटिंग की बात और भी ज्यादा जरूरी हो गई है। मार्केटिंग के लिये सरकार कहां तक हैण्डलूम का उपयोग कर सकती है इसको तो सरकार को देखना ही चाहिए। अपने विभागों के अंदर, सरकारी विभागों में, बहुत सी राजकीय क्षेत्र के इंडस्ट्रीज में यह तो करना ही चाहिए। लेकिन साथ ही साथ वह भी है कि अगर ऐसी व्यवस्था बहुत दिनों के लिये होगी तो यह उचित नहीं होगा। इसलिये मैं सरकार से आग्रह करूंगा कि हैण्डलूम की जो तकनीक है, वह आज बहुत आउटडेटेड है और इसको मॉडर्नाइजेशन का हमको कोई रास्ता निकालना चाहिए ताकि वह सस्ती हो और बाजार में कम्पीट कर सके। मौजूदा तरीके से यह कितने दिनों तक कम्पीट करेगा? इसलिये इसकी भी व्यवस्था करनी चाहिए। चर्खे की बात हुई। पुराना चर्खा था फिर अम्बर चर्खा आया फिर दूसरा चर्खा आया लेकिन फिर भी खादी नहीं बचाई जा सकी। अंत में मंत्री फर्नेंडीज साहब ने पालिस्टर खादी की बात शुरू की (व्यवधान) आप तो पहनते होंगे। बम्बई के लोग इसको ज्यादा पसंद करते हैं। लेकिन जो पालिस्टर खादी है वह गांधी जी की खादी नहीं है। वह तो माडर्न गांधी जो आये हैं उन लोगों की खादी हो सकती है। तो हम हैण्डलूम सुरक्षा कर सकें इसके लिये जरूरी है कि उसकी तकनीकी को

[श्री बतुराभन मिश्र]

म्नूव किया जाय। विदेशों में इसका ज्यादा बाजार नहीं है, विदेश बाजार पर हैण्डलूम निर्भर नहीं रह सकता। विदेश में इसका सीमित बाजार है। पड़किन उस सीमित बाजार में भी जो लेउन्नत राष्ट्रों की प्रोटेक्सनिस्ट पालिसी है, अमेरिका या कामन मार्केट की वह हमको वहां जाने नहीं देते है। इसलिये हमारे सामने वहां दिक्कत है। फिर भी उन लोगों से निर्यात बढ़ाने पर हमको बातचीत करनी चाहिए। अभी भी भारत का मैन्युएल लेबर कम्पोट करता है हायर टेक्नीक से, जो हमें जाने देना चाहिए और गवर्नमेंट को इस निर्यात में सबसिडी देनी चाहिए। आप बहुत सी सबसिडी देते हैं उद्योगपतियों को। इनको भी सबसिडी दे दीजिये। वे भी फारेन एक्सचेंज अर्न कर लेते हैं। इस तरह से आप इसको बचायें। मैं चाहता हूं कि इस संबंध में एक कम्प्रहेंसिव बिल आये, उसकी पूरी सुरक्षा और मार्केटिंग के लिये। कोआपरेटिव जो है, हम लोगों का अनुभव है और हमारे शासक दल के मित्र गण यह सुनकर दुखी होंगे कि उन पर हम आरोप लगा रहे हैं, ज्यादातर कोआपरेटिव वे ही लोग चनाते हैं। उसमें भ्रष्टाचार बहुत ज्यादा आ गया है। आप जांच कर लीजिये। अगर हमारी बात पर आपको विश्वास न हो तो आप इसकी जांच करा लीजिये यह आपके हाथ की चीज है। उस भ्रष्टाचार के रहते हुए और तकनीक में भी पीछे रहियेगा और मार्केटिंग में कम्पीट कीजियेगा यह असम्भव है। ऐसी नई दुनिया बनाने की एक बार विश्वामित्र जी ने कोशिश की थी, दूसरा तो कोई नहीं कर सकता। इसलिये उस भ्रष्टाचार को आप जब तक दूर नहीं करेंगे तब तक इसमें सुधार नहीं होगा, कोआपरेटिव फेल हो जायेगा। आज कोआपरेटिव वैसेट इन्टरेस्ट के हाथ में चला गया है। इसलिये इसको आप इससे बचाने की कोशिश कीजिये और मैं चाहूंगा कि एक सर्वांगीण कानून, एक कम्प्रहेंसिव ऐक्ट

इसको राहत देने के लिये लाइये। आप इस तरह व्यर्थ में क्यों सदन का समय बरबाद करते रहें, पुरानी चीजों को लाकर उस पर बार-बार बहस करवा कर। इससे आपको कोई फायदा नहीं होगा। कम से कम नई सरकार जो बराबर घोषणा करती है कि नई नीति का प्रतिपादन होगा उसको ऐसा काम करना चाहिए जिससे इसको यथार्थ में राहत मिल सके और ऐसा कानून इस सम्बन्ध में बनाया जाय। इन शर्तों के साथ मैं अपना भाषण समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Mr. Ghulam Rasool Matto.

SHRI GHULAM RASOOL MATTO: Mr. Vice-Chairman, Sir, I rise to support the Bill presented by the Honourable Commerce Minister. The only point that I have to bring to his kind notice is that ear-marking for the handlooms had been done as back as 1946 under the then cotton textile control order; and then again in 1956 under the Essential Commodities Act. The provisions of the Essential Commodities Act were more or less the same as are provided under the present Act. In fact, under the Essential Commodities Act, the Government has sweeping powers to make any rules for the implementation of their programme. What is required, therefore, is the implementation part of it. So, while I welcome the Bill—and I say that this Bill is really laudable—I would request him to see that this Bill is really implemented both in letter and spirit. I may tell him that the earlier two measures had also the necessary teeth to catch hold of the culprits. So, if he has come out with a new Bill, he should also come out with a new spirit and that spirit should be that this Bill has got to be implemented.

Now I have only two or three clarifications to seek from the hon. Minister. In the definition it is stated that "handloom means any loom, other than powerloom". Now there are certain looms like jet looms, carpet looms and so on. I would like to know from the hon. Minister whether such looms will also come under the purview of this Bill.

There is a provision that an Advisory Committee must be constituted. An hon. Member from Andhra Pradesh has stated that different States have different problems with regard to the handlooms. If the eastern States like Manipur have their own problems with regard to their handlooms, the States of Uttar Pradesh and Bihar will have different problems. I would, therefore, request him to see that in the constitution of these Advisory Committees, representation is given to all the states. That is very important because each State has its own problems. The problems being faced by the handloom sector in U.P. are not the problem faced by the handloom sector in Kashmir. This has got to be understood very clearly and the Advisory Committee must be broad-based.

The third point that I want to make is that the composition of the Advisory Committees has been left very undecided. It should not be that because of this, some elements who are not helpful to the handloom sector are included in the Advisory Committee to sabotage the interests of the handloom weavers. This has to be made very clear because in the case of other Advisory Committees, it is spelt out as to what will be the composition of those Advisory Committees. Here it is not specified: it is left vague. Because of this, certain elements may be included in these Advisory Committees which may go against the interests of the handloom sector as such.

Sir, no escape route should be allowed. For instance, in clause 5 it is stated:

"Provided that any person who, immediately before the date of reservation of any article or class of articles was engaged in the production of such article or class of articles in any loom, other than handloom may continue to be so engaged till the expiry of three months from the date of such reservation."

I think this period of three months must be clearly specified. Otherwise what will happen is that that particular person or that particular manufacturer will say that he has just got the necessary raw material and he will calculate the period of three months from the date of manufacture. This also has

to be spelt out in the rules as to what they mean by three months.

The fourth point that I want to make is with regard to a culprit being found to be contravening the provisions of the order issued by the Government. Here you say that he can continue with the work. But there is a provision in the excise rules—and that you must borrow—that till such time as the court decides as to what punishment this particular person is to be given, the unit should be sealed.

This is a very important provision and because of this, the excise people have been able to get all their orders implemented. So here also the loom should be sealed till such time as the court gives a verdict in his favour. Article 9 says that the provisions of the Code of Criminal Procedure 1973 should be applied. Although the Act applies to the whole of India as is provided in clause (2), in Jammu and Kashmir we do not have Indian Penal Code. There is a Code of Criminal Procedure. Therefore, I would request him that he should add "any other such code as may be prevalent in that particular State". This may be the provision even in the eastern States.

Now I come to a very important point. While speaking on the Bill the honourable Minister said that 30 per cent of the loomage, of the production of cotton textiles, belongs to the handloom. He has not discussed the wollen sector. In handloom it is 75 per cent and only 25 per cent on powerloom. The Government has not till now come with any scheme for the people of those areas which are covered with snow and where there is wintry season throughout. There is provision for janata cloth in cotton textiles for people living in other parts of India, but there is no provision made so far by the Commerce Ministry for provision of janata wollen cloth on a subsidised basis. Janata cloth in cotton textiles is subsidised by the Government. Therefore, the Minister should now take steps for janata wollen cloth: janata wollen cloth, particularly that made on handloom, must be subsidised so that the poor people who live in those snowy areas from Mizoram to the Himalayas in Kashmir are benefited by it. The Minister should kindly say something on this.

[Shri Ghulam Rasool Matto]

Then Article 16 says the Central Government may give such directions as it may deem necessary to State Government as to the carrying into execution of the provisions of this Act. I believe that leaving it to the State Government is not good. Just as in the case of Central excise, customs, income-tax where the provisions of that Act are being implemented by the Central Government themselves, similarly, the provisions of penalty or other provisions with regard to contravention of this Act must vest with the Central Government. And if the Central Government has at present no agency in the Commerce Ministry, it can exercise those powers through the agency of the Excise Department or any other Central department. If it is left to the States, then the provisions of this Bill will not be implemented in letter and spirit. With these words I commend the Bill for acceptance.

SHRI P. A. SANGMA: Mr. Vice-Chairman, I thank the honourable Members for having given unanimous support and approval to this Bill. If I may be permitted to observe, except for a couple of wild thoughts or suggestions by the honourable Shri Kalp Nath Rai saying that the entire textile industry should be nationalised and no private party should be allowed to come up with any industry and the bundle of contradictions by Hukmedo Yadavji, every other honourable Member has made very valid and relevant points. I am happy that the whole House is very much concerned about the welfare of our weavers and also for the progress of the handloom sector of our textile industry. I quite agree with the honourable Members that this legislation alone is not going to solve the problem of the handloom industry nor is it going to solve the problem of our weavers. But it will certainly go a long way in solving the many problems, particularly when it seeks protection for the handloom sector from the other two powerful sectors, namely, the mill sector and the powerloom sector. Last year, as one honourable Member rightly pointed out, was observed as the "Year of Handlooms" and, at that particular time, the Government of India had taken a number of steps towards improving this sector, by giving some sort of facilities to the handloom wea-

vers. I agree that until and unless we can ensure regular supplies of yarn at a reasonable price to the handloom weavers and until and unless we can move towards modernisation of the looms, it will not be possible to bring down the cost of production and unless we bring down the cost of production it would be difficult to market it and it would not be possible to compete with the other two sectors. Therefore, it has been the primary concern of the Government of India as to how we can ensure inputs to the handloom industry, how we can create infrastructural facilities for them and how to make their products competitive in the market. I am not going to dwell on these details now. But we are coming out with a number of ideas and with a number of programmes under the Seventh Five Year Plan and I think it is too early for me to spell out all these things. But I will only briefly mention as to what we have been trying to do.

Now we have a long-term and short-term policies and programmes to see that the weavers get yarn regularly and also at a reasonable price. To solve this problem, ultimately, we are encouraging the setting up of weavers' cooperative spinning mills. In the Sixth Five Year Plan, a sum of Rs. 32 crores was earmarked for this, for the setting up of 13 new spinning mills, weavers' co-operative spinning mills, and for the expansion of six existing mills. An honourable Member mentioned that this amount has been cut down. But, over and over the sum of Rs. 32 crores which had been earmarked in the Sixth Five Year Plan, we have, in fact, given an additional amount of Rs. 10 crores for this purpose and, so, there is no question of cutting down the money earmarked in the Sixth Five Year Plan. These co-operative spinning mills are at various stages of completion in the different parts of the country and I hope that when these spinning mills are commissioned, they would go a long way in helping the weavers as far as the supply of yarn is concerned.

Then, Sir, we have also thought of setting up of yarn banks. A lot has been talked about this. I have myself gone round the country and have gone to various States and I have met the concerned Ministers and discussed as to how this project can be

implemented. We have the National Handloom Development Corporation. Since it has not started functioning in full swing, I wanted the State Governments to take active interest and to be actively involved in this project and offered to give them whatever help is possible, financial or other help. So far we have set up three yarn banks, one at Gauhati and two in the State of Kerala, that is, Cannanore and Trivandrum. These are under the supervision of the National Handloom Development Corporation. But there are many yarn banks which are run by the State Governments, and we hope that we will be able to open more and more yarn banks in other parts of the country. I think, as far as the State of Bihar is concerned, we are going to open one yarn bank very soon. U. P. also has already a number of yarn banks and we are trying to assist them also in various ways. But very often we have found that there has been a shortage of yarn. The Professor referred to the rise of price of yarn at one stage. And we did face a big crisis about the unusual rise in prices of yarn. Therefore, we propose to go in for a buffer stock of yarn under the administrative control of the National Handloom Development Corporation in order to stabilise the price of yarn throughout the year. So these are the measures that we have already taken and a few other measures we contemplate under the Seventh Five Year Plan.

As far as chemicals and dyes are concerned, we have been able to set up a few dye houses. We have been giving a lot of help to the State Governments to set up pre-loom and post-loom processing units. We have done it in Andhra Pradesh, quite a lot, and in Tamil Nadu, Karnataka, U.P., West Bengal, Orissa and Assam. In fact, for all these we have commissioned dye houses of about one crore of rupees through this Corporation. The North-Eastern Handloom Corporation, of which the hon. Member is the Chairman, is doing well. He has himself supervised its work. I am told. I have recently been there. About the other points raised by Mr. Handique I will go into them a little later. Without leaving the entire matter to the State Governments alone, we are also proposing that the National Handloom Development Cor-

poration would also maintain some depots. We have not worked out the details, but we are thinking of maintaining some depots, through which we would be able to supply dyes and chemicals. In fact, I think in 1984-85 itself, we from our side have given help to the various State Governments to the tune of Rs. 250 lakhs for setting up pre-loom and post-loom processing units. But the most important question which has been raised was about the marketing. Marketing is a real problem for the handlooms. Now, there are two aspects of this marketing, domestic as well as exports. Now, since for handloom products we are not finding markets, as the hon. Members are aware we have introduced a system of rebates for the sale of handloom products. The Professor again referred to Andhra Pradesh giving 50 per cent. I think over and above what the Central Government has given, you have added something to make it 50 per cent.

PROF. C. LAKSHMANNA: In Andhra Pradesh there are 94 lakh families.

SHRI P. A. SANGMA: I am happy you have done it. I have seen it. I have seen reports that you have done it. Currently, the one at Gauhati is picking up very well. Except Maharashtra and Arunachal Pradesh, all the States are participating in it. As far as octroi and sales tax are concerned, I have myself written letters to the State Governments. We are waiting for their reaction.

As far as exports are concerned, I have mentioned in my opening remarks that handloom has been doing quite well in the export market. I agree that there is still a lot more to be done. We have bright prospects. As far as handloom products are concerned, practically we do not have any competitor in the world. I think we are the only country which has set up a vast number of handlooms. Our only competitors are Pakistan and Bangladesh to a certain extent. But it is very very negligible. Thus, handloom has a lot of potential for export and we are trying to tap the foreign market. Somebody has raised a particular type of problem. It is about RSMK. Real Madras Handkerchiefs. It is because of the foreign exchange problems being faced by Nigeria. This particular item

is not sold anywhere else in the world. Not even in India. It is the national dress of the Negerian people. Because of their internal policy, we have not been able to do much about it. In 1981-82, it was 46 crores and in 1982-83, it dropped to 16 crores. We are trying to see how it can be stepped up. We have set up about 20 Export Production Centies. One thing is very important. It is not enough to produce unless we know what is required in the world market. I think the most important thing is to know what the market needs and then to go into production. As the House is aware, fashion is also a very important factor these days. It is very difficult to sell our things without knowing about it. We have decided to set up an Institute of Fashion Technology. We are already working on that. We hope that by July this year we will be able to do it.

About modernisation, we are doing quite well. Our Institutes of Handloom Technology in Salem, Varanasi and Gauhati are working on it. We are also doing research and development work on this. Also, we have a scheme to give assistance to our weavers for modernisation. We give them about 1/3rd of the total cost of the loom as grant and 2/3rd of the cost as loan. Quite a number of States have already adopted this scheme. We are already doing it and I hope that with this Bill we will be able to do much better.

There are a few individual points which have been raised. I do not know whether I should reply to each point. Many points have been raised about the future of carpet industry. It does not fall under handloom. It falls under handicrafts. So, it is not governed by this Bill. Recently, we did have lots of problems about it. We have been in constant touch with J&K and Agra about it. We are trying to see what we can do about it.

[The Deputy Chairman in the Chair].

Mr. Handique raised a point about Moga silk. I am concerned about this project. We have a lot of potential in future. And at the moment, we are launching a special programme for Moga with a cost of about three and a half crores of rupees. And during the

Seventh Plan, we hope to do much more in this sector. Then, Mr. Matto has raised the point about the woollen sector. And you are aware that we are at the moment formulating the New Textile Policy, And recently the Textile Advisory Council met, and there we have a separate panel to look into the woollen sector of the country. And we are working on that. And when we come out with a New Textile Policy, we would be coming out with this woollen sector also. Therefore, the points which have been raised here will certainly be kept in mind. Most of the points which you have raised will be kept in mind when we formulate our rules. And at that stage, that is more relevant. I will certainly keep them in mind.

I once again thank the hon. Members for giving us their unanimous support.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for reservation of certain articles for exclusive production by handlooms and for matters connected therewith, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 19 were added to the Bill.

Clause 1 Short title, extent and commencement.

SHRI P. A. SANGMA: Madam, I beg to move

"That at page I, line 4 for the figure '1984' the figure '1985' be substituted"

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That Clause 1 as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI P. A. SANGMA: Madam, I beg to move:

"That at page 1, line 1 for the word 'Thirty-fifth' the word 'Thirty-Sixth' be substituted."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI P. A. SANGMA: I beg to move:

"That the Bill, as amended, be passed."

The question was proposed.

SHRI S. W. DHABE: (Maharashtra): Madam Deputy Chairperson, I only want to make a few observations. So far as power to exempt clause 18 is concerned, it is restricted only for export and research. I think, wider power should have been given in respect of Clause 18.

And I want to make a few suggestions. Handloom industry is next to agriculture in our country. And coming from Maharashtra, I know that in my own area there are more than two lakh workers working in the handloom sector at Nagpur and nearabouts. There the wages are very low. And the income of the family is about Rs. 150 to Rs. 200 per month. And the whole question of marketing and purchasing has been given to the Handloom Corporation. The Handloom Corporation scheme has not succeeded. On the other hand, it has created more problems of shortage of yarn and other things. Therefore, my first suggestion to the hon. Minister is this: This is a very serious problem in this sector where a large number of families are employed. And they have been exploited. They are having very low income for a long time. My suggestion is that this work should not

be done by the Corporation. There should be a separate Department for handloom sector in each State so that they can look after this problem of great magnitude effectively and the problems in this sector are resolved. Our Minister has suggested that we should have co-operative spinning mills or yarn mills. May I inform the Minister that the Government is following the policy of no industries district under which the whole of Maharashtra and some districts in Karnataka are excluded from the establishment of industrial units and the policy applies not only to the public and private sector but also to the corporate sector, as was mentioned by Shri V. P. Singh as the Commerce Minister. Therefore, the question of setting up units will be only possible if the Government revises the policy. I ask the Government to scrap this no industries district policy and units should be established in every part of the country wherever they are needed.

Lastly, Madam, I have to make a suggestion. So far as the yarn is concerned, the main difficulty is the purchase of cloth of the weavers. The marketing federation in Maharashtra is purchasing the cotton. I suggest that the marketing federation should also be involved in the purchase of the handloom cloth in every State so that there is a stable market for the cloth and handloom products which they weave. Otherwise what happens is that they work for the whole day but that product has no market. Therefore, marketing has to be done very effectively. Unless a department is created for this purpose, I do not think that the problem can be solved.

SHRI P. A. SANGMA: Madam, I think that most of the points raised are not very relevant to the text of the Bill as such. About the marketing federation, it is up to the State Government of Maharashtra to do it. So, I will not make any comment on that whether they purchase cotton or cloth. I do not think I have got anything to say on that. Of course, at the moment it is the apex co-operative society and the handloom development corporations of the States which are doing this job. It is for the

[Shri P. A. Sangama]

State Governments to decide who is to do this job and in what way. As far as the spinning mills are concerned, I had in my earlier reply already referred to the schemes which we have adopted during the Sixth Five Year Plan, where we have earmarked Rs. 34 crores and later on we had given another Rs. 10 crores for the setting up of 13 weavers' co-operative spinning mills and expansion of the six existing mills. As far as the present policy is concerned, you are very right that because the country has reached the full capacity of the spinning mills in future we will have to be very selective. In fact, it was delicensed and now we have brought spinning mills under the licensing system and that also as you have correctly pointed out is limited to the category of no industries districts. It is precisely because we have the largest spinning capacity in the world and because enough capacity already exists that we have taken this decision.

THE DEPUTY CHAIRMAN: Now I will put the motion: The question is "That the Bill be passed."

The motion was adopted.

THE DEPUTY CHAIRMAN: Now we will take up the second Bill.

SHRI S. W. DHABE: Madam, we will take up this Bill tomorrow. Today our lunch hour has also been curtailed. Why do you want us to sit late in the evening? *(Interruptions).*

THE DEPUTY CHAIRMAN: We have missed yesterday's whole day's business.

SHRI DIPEN GHOSH: We have done a better job.

SHRI S. W. DHABE: The opening day should not be so hard.

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): Actually, Madam, if we work well on opening day we will work well during the entire session. It is a very short and technical Bill. If you all co-operate. We will have it passed within 15 minutes. It is only bringing Rules under the Act. It is a formal thing.

SHRI S. W. DHABE: It could be discussed for two hours.

SHRI VASANT SATHE: You can take your time if there is something to talk.

SHRI DIPEN GHOSH: They will talk whatever they like.

SHRI VASANT SATHE: Let it be introduced today and then see what my friends will have to say. That will determine whether it will need more time. If it needs more time, we will continue tomorrow.

THE DEPUTY CHAIRMAN: I have confidence in my Members that they will finish. All right, you move.

THE COAL MINES (CONSERVATION AND DEVELOPMENT) AMENDMENT BILL, 1984

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): I move:

"That the Bill further to amend the Coal Mines (Conservation and Development) Act, 1974, be taken into consideration."

SHRI LAL K. ADVANI: (Madhya Pradesh): If he is keen, let him move it.

SHRI VASANT SATHE: I am reading from the Statement of Objects and Reasons: that will clarify the purpose and what we are talking about.

Section 4 of the Coal Mines (Conservation and Development) Act, 1974 enables the Central Government to exercise such powers and take such measures as it may deem necessary or as may be prescribed under the rules made under the Act for conservation of coal and for development of coal mines. Rule 6 of the coal Mines Rules, 1975 empowers the Central Government to recover from the owner, agent or manager of a coal mine the cost of such measures or operations as are undertaken by it under section 4 of the Act. The Committee on Subordinate Legislation (Sixth Lok Sabha) in its Tenth Report has suggested that the power to recover the cost of operations